[Shri H. V. Koujalgi]

12.41 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

In foreign democratic countries, the laws are obeyed. If they do not like it, they take to constitutional methods to see that the laws are changed. Here the laws are observed more in breach than in obedience, with the only object of getting some personal benefit. They do not look to the interest of the country.

This Act has some safeguards also. An advisory body has been formed The aggrieved party has a right to be heard; if there are any legal mistakes, he can go even to the High Court. It is the primary duty of the Government to maintain the security of the country. Since we see that there are pro-Pakistani activities and pro-Chinese activities, there are smugglers and blackmarketeers, it is the Government that knows whether this measure is necessary or not. In my humble opinion there are justifiable reasons for the continuance of this Bill on the statute book at least for some more time.

12.46 hrs.

POINT OF PROCEDURE

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Deputy-Speaker, may I seek your ruling on one point? On the 11th of this month, last Wednesday, the Home Minister made a statement in the afternoon correcting a reply which he has given to a question in the morning. I objected to it at that time on the ground that proper notice had not been given to the Members who had raised that question. You overruled the objection and said that you would go into the matter later. I invite your attention to direction 115 of the Directions by the Speaker where the procedure in regard to this matter is clearly laid down.

> "(1) A member wishing to point out any mistake or inaccuracy in a statement made by a Minister or any other member shall, before referring to the matter in the House, write to the Speaker pointing out the particulars of the mistake or inaccuracy and seek his permission to raise the matter in the House.
>
> (2) The member may place before the Speaker such evidence as he may have in support of his allegation.
>
> (3) The Speaker may, if he thinks fit, bring the matter to the notice of the Minister or the member concerned for the purpose of ascertaining the factual position in regard to the allegation made."

Then comes the crucial part, the relevant part of the direction.

> (4) The Speaker may then, if he thinks it necessary, permit the members who made the allegation to raise the matter in the House and the member so permitted shall, before making the statement, inform the Minister or the Member concerned."

Here, neither my colleague Mr. Dwivedy nor my hon. friend Mr. Ranga was informed. It was, therefore, not in order. But now it is a *fait accompli;* nothing can be done about it. It cannot be undone. But I hope that this will not be a precedent for the future.

Mr. Deputy-Speaker: I fully agree with the hon. Member. I am sorry for the omission in this matter. I will take care that such omissions will not occur again. Mr. Frank Anthony.

12.47 hrs.

PREVENTIVE DETENTION (CONTINUANCE) BILL—*contd.*

Shri Frank Anthony (Nominated—Anglo-Indians): Mr. Deputy-Speaker,

I feel that this Bill although ostensibly small has not only deep but ominous significance for the country. I have great regard for the present Home Minister. He is a good man, perhaps inclined to be a little naive and as I shall show a little later, however good he may be his naivete may be a disqualification. He is more helpless than the courts in this country in the face of a law of this description. What disturbs me is the cavalier approach of the Government on the one side and the utter casualness—I say this with a great deal of respect—of the overwhelming majority of the Members of this House, especially on that side to the automatic re-enactment of this Bill. This augurs ill for the future of our infant democracy. Members of this House seem to have forgotten that our Constitution has been found to be defective in many parts as shown by the repeated amendments. I hope that most of them will agree at least in one part that it was not only reactionary but it was shameful. I refer to article 22 of the Constitution which the hon. Home Minister also had invoked. There we sought to sanctify in our Fundamental Rights detention without trial in times of peace. It may be said that at the time when the Constitution was framed there was an excuse, if it was an excuse, that we had the holocaust of Partition, terrible communal riots giving us the consciousnes of unbridled violence near the surface of our national life. Because of that, perhaps those special circumstances which no longer exist today, we gave this reactionary hostage to national security. The growed subversion, techniques of subversion and violence of the Communist Party and the expression of that in Telengana and elsewhere induced me, so far as I am concerned, to a reluctant acceptance of the Preventive Detention Act of 1950. But I say this, as a practising lawyer and as a Member of this House, that this provision in the Constitution is a blot on the Constitution.

An Hon. Member: Hear, hear.

Shri Frank Anthony: It is a cause for standing shame to a country that professes to govern by the canons of a civilised democratic society. And I am not saying that for the sake of saying it. I was one of India's representatives at the Commonwealth Parliamentary Conference which was held in 1957 for the first time in Asia. I was one of those members who bitterly criticised South Africa for its uncivilised policies—Apartheid and race discrimination. Then we were told bluntly by the South African representatives, "You Indians, you are only either deliberately cynical or, what is worse, you are unctuous hypocrites. You should not dare point a finger at South Africa, then, in your Constitution, you have institutionalised, sanctified detention without trial in times of peace." We Indians had perforce to hang our heads in shame: at the bar of world opinion we hang our heads in shame. Whatever justification there may have been for this provision in the Constitution because of the violent birth-pangs of our Republic, 16 years after, there is no justification. It is an indictment of the Government. It is an indictment, according to the Government, of the capacity of our people for democracy. I say it is an indictment of the Government's capacity for democracy.

I say this also, that as long as we have a provision in the Counstitution for preventive detention without trial, an oath to the Counstitution becomes a mockery. As a person who knows not a little about constitutional law, at least today I say this, that it means that we take an oath to uphold detention without trial in times of peace, something which should be the object not of an oath but an object of execration. Would it not be much more honest, would it not be at least much more meaningful if instead, we took an oath here to uphold the democratic way of life, to uphold the rule of law, not in the statute law sense but the rule of

[Shri Frank Anthony]

law in the real sense, in the sense of *Jus*, in the sense of the principles of natural justice, in the sense of the canons of civilised communities? Then, by such a meaningful oath, we will be committed not to support the Constitution at least in this respect—we would be committed deservedly to do everything possible to destroy at least this particular blot on the Constitution.

I say this: there tends to be unthinking, uninformed, ignorant glorification of our Constitution ,because only the ignorant can glorify our Constitution as being something infallible, something immutable. We the constitutional lawyers know its many glaring defects. Many of us who participated in the framing of the Constitution had no practical experience of constitutional law. We know it now. But even then, after having first accepted it, in the draft Constitution, the due-process clause, whatever the reasons were, we rejected the due-process clause, which would have entrenched the rule of law in its real sense, in the sense of observance of the principles of natural justice in this country.

The Home Minister does not seem to know much about constitutional law, otherwise he would not have dared to talk about fundamental rights; he would not have dared to say that we have the sanctity of the Constitution for preventive detention. It is a shameful thing to invoke the Constitution, to invoke a part of the fundamental rights as a sanction for detention without trial in times of peace, which is something utterly abhorrent and must be abhorrent to any civilised community.

I say this: when we substituted the expression "procedure established by law" hand unfortunately it has been affirmed by the Supreme Court as meaning merely statute law, we have placed the country in this position. I am asking the Home Minister to think a little on deeper and more dignificant values. There was an argument that "procedure established by law" meant in effect the due-process clause. The Supreme Court was pleased by a majority decision to turn it down, but when we have this substitute expression, "procedure established by law" meaning only the statute law, we place the country, if not today then tomorrow, at the mercy of any unprincipled dictator, at the mercy of any ruthless totalitarian party, be it Communist or any other. Because when we talk, when we equate statute law with the rule of law, there is just as much in that sense rule of law in Pakistan, or in the soul-destroying, dehumanising communist dictatorships as there is in India today.

I say that according to our Constitution unfortunately to the interpretation that has been given to it by the Supreme Court, any law, however evil, once put on the statute-book, becomes a rule of law for India. That is the position under our Constitution; and unlike the position in the American Constitution, it cannot be challenged. It cannot be struck down against the due process. It cannot be struck down against the test of *Jus*, the verities of natural justice. I say this, that the rule of law in its radical and in its essential sense—the Home Minister has not understood it—is the predominance of the legel spirit and the predominance of *Jus*, the principles of natural justice. Of that, there is tragically less and less evidence in the Government of this country today.

What deeply disturbs me is this, that the overwhelming majority of Members of this House—all honourable men—should accept without a murmur of protest, and worse than that, some with brazen support, some Members brazenly supporting this utterly evil device of detention without trial in times of peace....

Shri Nambiar (Tiruchirapalli): Why some? All of them.

Shri Frank Anthony: Some brazenly, and others at least without a semblance of any perturbation. (*Interruption*) It is not only targic; it is a dangerous commentary on the progressive deadening of the legal conscience in the Government. Worse than that, it is a tragical commentary on the progressive deadening of the legal conscience of the majority of the Members of this House. I should have thought that any Government, with any semblance of legal conscience, would, 16 years after Independence, have paused at least before automatically re-enacting a measure which was avowedly put on the statute-book to meet, as I said, the birth-pangs of our Republic. As I said, whatever justification there was at that time, there is no justification today. According to the Government, today, there is a continuing emergency. But few people would think that there is a continuing emergency in the country today. If we look at the leisurely, red-tape-ridden, chronic complacence and in large parts chronic corruption in the administration, few people would think that there is an emergency or any semblance of an emergency at least in the Government thinking. But, in any case, assuming there is some kind of emergency, the Home Minister has his Defence of India Rules, which are much more sweeping and much more draconian than the Preventive Detention Act.

I would have thought that any Government, with a semblance of conscience, would have hesitated to re-enact it at this stage. They would have said; "We have got these more sweeping and more draconian powers." But my real fear is this, that Preventive detention has come to stay; that in spite of all the mealy-mouthed professions of the Government, this automatic re-enactment means, and underlines the fact, that detention without trial in times of peace has become an integral and evil part of the legislative pattern of this country. My greater fear is this that the Government today, functioning essentially under a monolithic one-party system and increasingly impatient of the judicial and constitutional controls, with, under the pretext—that in my greater fear—of a continuing emergenmy, make the Defence of India Rules a permanent part of our legislative pattern. That is my greater fear, that this continuing emergency will become a permanent emergency.

I am making some kind of apology for the Government, not for my hon. friend Shri Nanda. I believe this also. It is endemic in human nature that no Government drunk with power, corrupted by power, will readily surrender the instruments of executive despotism and we cannot expect this Government drunk with power over a period of 16 years readily to surrender the instruments of executive despotism. But I am prepared to conced this that as long as the communist party is allowed to function unhampered in this country which has an avowed policy of subversion and violence, there will always be a threat to national security.

13 hrs.

I blame Mr. Gulzari Lal Nanda and his Government; I blame the Government of India, because what do the communists do today? They flaunt their so-called pro-Peking wing. I say this that so far as the communists are concerned, I have proved myself pretty accurate. In case—God forbid—we have another real national crisis, this distinction between the pro-Peking wing and the pro-Moscow wing will not be there. In case there is another national crisis and threat to the security of the country, both these wings, the pro-Peking wing and the pro-Moscow wing, will be found to follow the same techniques and same policies.

Shri Namblar: You are an accurate astrologer!

Shri Frank Anthony: Yes; I am a pretty accurate astrologer. Who is to blame? I blame the Government. Obviously today, as my friend, Mr. Masani said, under pressure from its loud-mouthed communist cell in the Congress Party, the Covernment increasingly pampers the communist party. I do not know for whose benefits it has gone through the motions of locking up a few communists; probably to impress our democracies in the west they have done that. But in the final analysis, it is not only rank hypocrisy, but it is much worse. I am sorry to use rather harsh words to my rather mild friend, Shri Gulzari Lal Nanda. I am saying this to him for the Government. It is not only rank hypocrisy, but it is sheer political skulduggery. I could find perhaps harsher words for a Government on the one hand to pamper the communists and on the other to use their subversion and violence as an excuse for perpetuating the Preventive Detention Act.

There has been no attempt to soften—here I speak with professional knowledge—the proven rigours, I go futher and say inhuman asperities, of the Preventive Detention Act. Some of my hon. friends, misguided and uninformed, in the Congress Party have talked of the scrutiny of the courts. I say with great respect, they do not know what they are talking about. Let me give some comparisons. Even under Regulation 18B, which was enacted in Great Britain in order to meet the exigencies of the world war, even there they were allowed the aid of lawyers before the advisory council. That was in the face of a world war. Here today no lawyer is allowed before the advisory board.

I concede that you have an advisory board. I am prepared even to concede that the chairman, who is usally a High Court Judge, is supposed to be an independent gentleman. But as a practising lawyer, I say that the advisory boards are a mockery and a sham. I say that advisedly. I know that on paper there are the qualifications of 10 years. Any briefless lawyer who is supposed to be a practising lawyer for 10 years can be a High Court Judge. But the Law Commission has itself pointed this out that this Government has been responsible for making appointments not only to the High Courts, but to the Supreme Court because of unworthy political considerations. A Government that can destroy the independence of the judiciary by appointing members to the Supreme Court not because of their worth, but for political considerations, can we believe that they will appoint members to the advisory boards, unless their first qualification is utter subservience and that of being political lickspittles? I know what these advisory boards are like. Assuming that here and there by accident you have an advisory board that is impartial, the advisory boards are utterly impotent. My friends do not even know the law. Let Mr. Gulzari Lal Nanda look at section 7(2) of the Preventive Detention Act. Any little unprincipled, unscrupulous District Magistrate—God knows how many unprincipled, unscrupulous District Magistrates there are in the country—merely has to say under section 7, clause 2 that in the public interest, the grounds will not be disclosed and no ground are made available to the advisory board.

Much more than unprincipled District Magistrates, the country today is over-run by unprincipled, unscrupulous Ministers, not perhaps so much at the Centre, but in the States. The Minister perhaps does not know it. In some States, there is political gansterism, where the liberty of the subject is not worth a moment's purchase. So

far as courts are concerned, their scrutiny has been completely ousted. In 1679—I can elaborate it, but I would not—the British Habeas Corpus Act, 300 years ago, made the grounds of detention subject to judicial scrutiny. But nothing at all here. A District Magistrate, under compulsion from an unscrupulous Minister, merely has to specify the grounds that are not vague. They may be the most palpably, the most outrageously, most demonstrably untrue, but the courts cannot look at them. He only has to say this—if he does not act under section 7(2)—if Shri Gulzari Lal Nanda is sitting on this side, that he is a Pakistani spy or that he is manufacturing bombs, and no court can look at the demonstrably false character of these grounds.

There is another point. I do not know whether Shri Nanda knows it. It is a challenge to his conscience, if he has any left as a member of the Government. Under the Preventive Detention Act, any citizen can be thrown into jail to rot there for the whole of his life. Does he know that? He has got a provision of one year at a time. But does he know how the Supreme Court has interpreted it? It is one year at a time, so that just before a man is finishing one year, you fabricate another order and serve it on him before he comes out of jail. I have personal knowledge. In anticipation of these orders being struck down by the Supreme Court or any other court, fresh orders are fabricated and served on the men either when they are coming out of the jail or before they come out of the jail.

Let me illustrate all these evil things by only one case that I know of. I say it is a typical case. The man was whisked away. For over a month his wife and children did not know where he was. When they did, they engaged me to argue the matter in the High Court. Perhaps being an ingenious lawyer, by a fine legal point, I had the order struck down. But what was the moral of that case? Because that man had the certainty that he would be maliciously thrown back into jail perhaps to rot there for the rest of his life, he became a fugitive from his wife and family, a fugitive not from justice, but from the prostitution of jujstice that masquerades for democracy in India today.

I say that the first amendment that Shri Gulzari Lal Nanda should have brought should have been the amendment of article 22. It would have been a measure of the growth of democratic values in our democracy. But the fact that today Government is automatically re-enacting it is a measure of Government's increasing incapacity to govern according to the canons of civilised government. And I say that it is more tragic and the very fact that a majority of the members of this House have to acquiesce in it shows the appalling measure of the moral degradation that the Government has imposed on the nation.

श्री यमुना प्रसाद मंडल (जयनगर) : उपाध्यक्ष महोदय, अभी जब मैं एक बड़े विद्वान प्रैक्टिसिंग वकील श्री एन्थोनी को सुन रहा था तो मैं उन को केवल यह बतलाना चाहता था कि किन परिस्थितियों में २५ फरवरी, १९५० को यह बिल पेश हुआ था और उस वक्त महान आत्मा सरदार पटेल, जो अब स्वर्ग में हैं, ने २५ फरवरी को किन किन बातों की सफाई देते हुए इस को पेश किया था। चूंकि श्री हरि विष्णु कामत ने यहां कहा कि यह बिल अनडिमाक्रेटिक है इसलिये मैं सरदार पटेल के ही कुछ शब्दों को पढ़ कर सुनाना चाहता हूं। सरदार पटेल ने २५ फरवरी, १९५० को कहा था कि :

> "I shall not weary the House by telling it how exactly the communists in India, who have been by far the largest number of detenus, constitute a danger to the existence and security of the State which has been brought into being by the sacrifices and sufferings of millions of our people. It would

[श्री यमुना प्रसाद मंडल]

be a poor return for those sacrifices and sufferings if we fail to preserve the liberties which we have won after so much struggle and surrender them to the merciless and ruthless tactics of a comparatively small number of persons whose inspiration, methods and culture are all of a foreign stamp and who are as the history of so many countries shows linked financially, strategically, structurally and tactically with foreign organisations. If anybody wishes to seek justification for our policy against them in cold print, he can do so in the pages of the pamphlet which we issued last year, illustrating the methods and instances of communist violence."

इन सब बातों को देखते हुए उन्होंने यह बिल पेश किया था फिर वह एक ऐक्ट के रूप में आया जिस की पुनरावृत्ति सन् १९६० में हुई। कुछ आप यह भी सुनें कि उन लोगों ने क्या क्या बातें कीं तब आप को पता चल जायेगा कि इस की कितनी आवश्यकता है।

कल जो हमारे जन संघ के सुयोग्य सदस्य बोल रहे थे उन को स्टेटमेंट नं० ६ को उलटना चाहिये और देखना चाहिये कि ४४ करोड़ लोगों में से अगर दो, चार, या दस आदमियों को नजरबन्द कर भी दिया गया तो कोई बड़ी बात नहीं है। खासकर जो हमारी लेडी मेम्बर रेणु चक्रवर्ती हैं, इस समय वे नहीं हैं, लेकिन मैं उन को बतलाना चाहता हूं कि मैंने स्टेटमेंट का अध्ययन किया है और पाया है कि वेस्ट बंगाल के नजरबन्दों की संख्या काफी है। उस में भी लोग ऐडवाइजरी बोर्ड के सामने गये थे। कुल संख्या वेस्ट बंगाल की जो स्टेटमेंट नं० ६ में दी हुई है वह २२६ है। यह जान कर भी आप को बड़ी खुशी होगी कि ऐडवाइजरी बोर्ड से ५० लोग छूट भी गये हैं। हमारे प्रैक्टिसिंग वकील किस तरह से यह सारी बातें कह गये, मुझे पता नहीं। पता नहीं किस तरह से जुडीशियरी के इतने सुन्दर विद्वान होते हुए इन सब बातों को उन्होंने दरकिनार कर दिया, लेकिन यह बड़े आश्चर्य की बात है।

13.15 hrs.

[SHRI THIRUMALA RAO *in the Chair*]

हमारे देश में ४४ करोड़ लोग हैं, दुर्भाग्य से इन में कुछ गुंडे लोग भी है जो सारे देश में कुव्यवस्था फैलाना चाहते हैं। कोई भी सरकार इस को कैसे सहन कर सकती है। जैसा हमारे सुयोग्य गृह मंत्री जी ने बतलाया आज लोग इस तरह स्वतन्त्रता के छोटे से वृक्ष को नुक्सान पहुंचाने की कोशिश करते हैं। स्टेटमेंट नं० ३ में बतलाया गया है कि वेस्ट बंगाल में २५५ लोग गुंडाइज्म के लिये, हिंसात्मक ऐक्टिविटीज के लिये या बैड कैरेक्टर होने के कारण गिरफ्तार किये गये, जो कि कम्यूनल एजिटेशन करते थे और डकैत जैसे लोगों को साथ लेते थे। इसी स्टेटमेंट में पंजाब में केवल २ लोग सी० पी० आई० के गिरफ्तार किये गये हैं। इसी तरह से केवल एक आदमी एच० एस० का गिरफ्तार हुआ है। साफ तौर से तो नहीं बतलाया गया है लेकिन शायद इस का अर्थ हिंदू महा सभा होगा। इन सब बातों को देखते हुए यह साफ पता चलता है कि इस कानून की बहुत ज्यादा जरूरत है। अगर हम हिन्दुस्तान के अन्दर सुव्यवस्था लाना चाहते हैं तो यह कानून हमारे लिये बहुत जरूरी है।

जिस दिन पहली बार यह बिल पेश हुआ था उस दिन श्री कामत ने कहा था कि वह दिन बड़ा महत्वपूर्ण था। उन्होंने उस को रेड लेटर डे तो नहीं कहा था लेकिन बहुत इम्पार्टेंट माना था। २५ फरवरी, १९५० के दिन उन्होंने कहा था कि :

"this day will be regarded by many of us, though not a red-letter day, but, a very important day in the history of the Republic."

और यह कहते ए आखीर में उन्होंने उस को सपोर्ट किया था । मैं समझता हूं कि आज भी हिन्दुस्तान में जैसी परिस्थिति हो रही है, जिस तरह से कुछ लोग गुंडाइज्म फैला रहे हैं, उस को देखते हुए इस कानून की बहुत ज्यादा जरूरत है ।

इसके आगे कामत साहब ने उस समय यह भी कहा था कि :

"It is in this light and in this hope, the hope that these powers would be very wisely and sparingly exercised, that I extend my support to this Bill."

यह बात विद्वान वक्ता श्री कामत ने २५ फरवरी, १९५० को कही थी । आप सोचिये कि किसी भी देश के इतिहास में १२ वर्ष की अवधि कोई ज्यादा नहीं होती है । फिर जब हम केवल इस को तीन साल के लिये बढ़ाना चाहते हैं तो कोई जरूरी नहीं है कि हम इस को इस तीन साल की अवधि के अन्दर पुनर्वीक्षित न करें ।

आखीर में मैं दो एक बातें कहना चाहता हूं । सरदार पटेल ने जिस परिस्थिति में इस देश को बचाया वह आप को मालूम है । उन्होंने यह भी कहा था कि संविधान की २२ नं० की धारा में जो लैकुना रह गया है नहीं रहना चाहिये था । बिल को पेश करते हुए कहा था "यह लैकुना इसलिये रह गया कि मैं बीमार था । अगर मैं बीमार न होता तो यह लैकुना न रहता । इसी लैकुना को खत्म करने के लिये मैं यह बिल लाया हूं ।"

मैं इस सदन का अधिक समय न ले कर केवल इतना कहना चाहूंगा कि कोई भी मानवीय मैशीनरी बिल्कुल पर्फेक्ट नहीं हो सकती । उस में कुछ न कुछ कमी रह ही जाती है । If man is perfect, he is a superman. हम लोग बहुत कोशिश कर रहे हैं और चाहते हैं कि देश में एक नई व्यवस्था आये । जब तक सारे गुंडों को मिटा नहीं दिया जाता, जब तक वह सुनहला दिन नहीं आता तब तक इस कानून को रखना होगा ।

अंत में मैं यह कहूंगा कि जिस तरह से सरदार पटेल ने हिन्दुस्तान को एक नया इतिहास दिया, हमारे वर्तमान गृह मंत्री भी एक इतिहास कायम करेंगे । विजिलेंस कमीशन की बात कही गई है, और और बातें उन्होंने कही हैं, जिस तरह से वे प्राफिटिअरिंग और करप्शन को मिटाना चाहते हैं उस में हम सब लोग सहयोग देंगे ।

इन शब्दों को कहते हुए मैं हार्दिक रूप से इस एक्ट को जारी रखने के सम्बन्ध में अपनी सहमति व्यक्त करता हूं ।

Mr. Chairman: Dr. Ram Manohar Lohia.

श्री रामसेवक यादव : सभापति महोदय, सदन में कोरम नहीं है ।

Mr. Chairman: All right. The bell is being rung. Now the quorum is there. The hon. Member can begin his speech. But, at the outset, I would like to inform him that there is not much time for his party according to the division of time for various parties.

डा० राम मनोहर लोहिया (फ़र्रुखाबाद) सभापति महोदय, आजादी के पन्द्रह वर्षों में मुझ कांग्रेसी नेताओं और मंत्रियों को नजदीक से देखने का मौका नहीं मिला । इधर तीन-चार महीनों से थोड़ा सा उन्हें देख रहा हूं । खास तौर से दो गृह मंत्रियों को मैं ने देखा और मेरा मन कुछ घबरा रहा है । डंडा जिस के हाथ में है और जो डंडा चलाता है, उसे मन का और वाणी का नम्र होना चाहिए । मैं नहीं जानता कि श्री लाल बहादुर शास्त्री मन के नम्र थे या नहीं लेकिन वाणी के नम्र थे । श्री नन्दा मन और वाणी दोनों के बड़े तेज हैं । हम को, जिन पर डंडा चलाया जाता है, अधिकार है कि हम गुस्सा करें,

[डा० राम मनोहर लोहिया]

हमारे लिये यह स्वाभाविक है, और चिल्लाएं, लेकिन जिनके हाथ में डंडा है उनका कर्तव्य है कि वे नम्र रहें । उनके हाथ में राज दंड है । मैं नहीं कह सकता कि दोनों में कौन अच्छा है कौन बुरा है । शायद नन्दा जी ज्यादा अच्छे हैं, क्योंकि मन और वाणी जब दोनों ही क्रूर हैं, तो बगावत जल्दी हो जाया करती है । लेकिन मैं इस बहस में न पड़ कर इतना ही कहना चाहूंगा कि गृह मंत्री को बहुत सावधान रहना चाहिए, कोशिश करना चाहिए हमेशा कि अपने मन और वाणी दोसो से नम्र रहें, और सीलिए मैं इतना कहूंगा कि यह नजरबन्दी का कानून बहुत जरूरी है कि सरकार अपनी पुलिस को, अपनी ंड शक्ति को, अपने गृह मंत्री को, कुछ थोड़ा सा काबू में रखे । यह नजरबन्दी कानून मुझे घबरा देता है, खास तौर से उन हालात को देख कर जो मैं ने यहां पिछले तीन महीनों में देखे हैं । वैसे मैं अहिंसा वाला आदमी हूं । मैं आप को बता ू कि सन् १९४२ में अंग्रजों की गाड़ियां उलटते वक्त मैं एक दुविधा में फंस जाता था कि गाड़ियां उलटी जाएं तो कौन सी उलटी जाएं, माल-गाड़ियां या सिपाहियों वाली गाड़ियां । मैं सिपाहियों वाली गाड़ियों को उलटने के खिलाफ रहता था, लेकिन मुझे अफसोस के साथ कहना पड़ता है कि मेरे अहिंसात्मक दिमाग पर इधर कुछ परछाइयां, चाहे दो चार क्षण के लिए ही हों, पड़ने लगी हैं ।

यह नजरबन्दी कानून जो बार बार सरकार यहां लाती है, यह वास्तव में तानीरातं हिन्द की एक दफा बन गया है, चाहे वह एलानियां यह कहें या न कहें । इस का सम्बन्ध संविधान की धारा २२ और २१ से है । लेकिन गृह मंत्री ने अपने भाषण में कुछ ऐसी बातें कहीं कि अगर मुझे ताकत होती तो मैं उन को संविधान भंग करने के अपराध में जेल देता और उन के ऊपर मुकदमा चलाता । मैं तो नजरबन्दी का कानून ही नहीं रखता, सलिए वह सवाल नहीं उठता, लेकिन मैं उन पर मुकदमा चलाता। क्योंकि उन्होंने कहा कि संविधान के नागरिक अधिकारों की कुल धाराओं को देखें तो मालूम होगा कि एक धारा दूसरी धारा को काटती है । अगर संविधान का इस तरह से मतलब निकाला जायेगा तब तो संविधान बिल्कुल खत्म हो जायेगा । नागरिक अधिकारों की धाराएं एक दूसरे को काटा नहीं करतीं वे तो एक दूसरे की पूरक बना करती हैं । २१ और २२वीं धाराएं किसी और धारा से सम्बन्धित नहीं हैं किसी और धारा की कोई ताकत नहीं है कि २१ और २२वीं धाराओं में दिये गये अधिकारों को थोड़ा सा भी कम कर सके । २२वीं धारा खुद उसको थोड़ा बहुत कम करती है और उन्होंने असंगत रूप से . . .

Shri Nanda: May I just at this moment interrupt the hon. Member. He has misunderstood me. The hon. Member has misunderstood completely what I said. It was not that each article representing a fundamental right does not stand by itself. I pointed out that within that article there is a qualification which modifies that and not that one article modifies another article. That is a very wrong understanding.

डा० राम मनोहर लोहिया: बहुत अच्छा उन्होंने सफाई कर दी पर जो उनका भाषण छपा है उसको जाकर देख लें तो ज्यादा अच्छा हो ।

श्री नन्दा : पढ़ा हुआ है ।

डा० राम मनोहर लोहिया : फिर देख लें उसको । इसी तरह वह अपने पंचवर्षीय योजना के भाषण में १५०० करोड़ रुपये हज्म कर गये थे । तो उसको फिर पढ़ लें ।

तो उन्होंने सफाई दी यह अच्छा किया । लेकिन वह १९वीं धारा के बारे में कह रहे थे । उसका सम्बन्ध तो सुरक्षा से, दूसरे देशों के

सम्बन्धों आदि से है । उसका कोई सम्बन्ध नजरबन्दी से नहीं है । नजरबन्दी का कानून तो अपनी जगह अलग है । हम को पूरा अधिकार है स्वतंत्र रहने का, २४ घंटे के अन्दर मजिस्ट्रेट के सामने जाने का । तो सिर्फ इसी धारा में जो शर्त लगी हुई है उसे हम को लेना चाहिए ।

फिर उन्होंने कहा कि जनतंत्र का शिशु पेड़ है । इस को घेर कर रखना है । लेकिन जो घेरा वह लगा रहे हैं वह उस को बचाता नहीं वह तो अमर बेल है जो उस पेड़ को खा जायेगी । अगर उस पेड़ को वह बनाना चाहते हैं तो उसमें खाद दें उसको सूरज की रोशनी दिखलावें । उसको स्वतंत्रता की पूरी पूरी ताकतें दें तब यह पेड़ पनपेगा । और आज जो नजरबन्दी कानून लाया जा रहा है उसके हिसाब से तो यह पेड़ मुरझा गया है और जो बचा है वह भी पता नहीं कितने दिनों चलेगा ।

श्री ज्वा० प्र० ज्योतिषी (सागर) : भैंसों और सांडों से उस पेड़ को बचाने के लिए बाड़ की आवश्यकता है ।

डा० राम मनोहर लोहिया : हम जैसे भैंसों और बैलों ने ही—हालांकि हमारे जैसे बैलों की बदौलत ही आप जीत कर के यहां आये हैं—इस पेड़ को लगा कर खड़ा किया है । न जाने आप हजरत उस वक्त कहां थे जब हम इस पेड़ को लगा रहे थे । खैर, इस बात को छोड़िये ।

यहां यह तर्क दिया गया कि इतिहास को देखो, इंगलैंड और यूरोप के इतिहास को देखो, तीन सौ बरस में उन्होंने नागरिक अधिकार हासिल किये थे । अगर आप इतिहास की चर्चा करोगे तो आपको इस बात में भी जाना होगा कि इंगलैंड ने कितने राजा, रानियों, मंत्रियों और प्रधान मंत्रियों को फांसी पर लटका कर अपने अधिकार हासिल किये थे । अगर आप उस इतिहास की पुनरावृत्ति करना चाहेंगे तो उसके बहुत बुरे नतीजे निकलेंगे । हमें तो अपना इतिहास अलग से बनाना है । हमने यह राज्य सत्याग्रह, सिविल नाफरमानी, के जरिये बनाया है । सिविल नाफरमानी से बने हुए राज्य के अलग नियम होते हैं, अलग कानून होते हैं, वे कानून वैसे नहीं हो सकते जैसे कि अमरीका में और इंगलैंड में हैं । इस तरफ भी श्री नन्दा को गौर करना चाहिए ।

नागरिक अधिकारों और कानून का लगातार कटान हिन्दुस्तान में होता जा रहा है । जिस तरह से बाढ़ का पानी, नदियों का पानी मिट्टी को काटता चला जाता है, उसी तरह से ये सब कानून हिन्दुस्तान के लोगों के नागरिक अधिकारों को लगातार काटते चले जाते हैं । एक तो यह नजरबन्दी का कानून है, दूसरा भारतीय सुरक्षा कानून है, उसमें कोई ताकत ही नहीं रह जाती नागरिकों की । फिर उसी के साथ साथ जब यह लगातार सिलसिला चलता है, फिसलन और कटान का, तो प्रायः हर मामले में लोग, और खास तौर से आप के जो अफसर हैं वे आलसी बन जाते हैं । प्रशासनिक और मानसिक आलस उन में आ जाता है । किसी मामले को वह तैयार नहीं करते, किसी का अध्ययन नहीं करते क्योंकि उनको किसी बात का डर नहीं रहता है । उनको इस बात का डर नहीं रहता है कि हम अदालत में फंस जायेंगे या मुकदमा हार जायेंगे । जब यह डर होता है तो आदमी सचेतनता से काम काज करता है । लेकिन जब यह डर हट जाता है तो वह यह सोचता है कि हम किसी आदमी को गिरफ्तार कर लें, किसी को नजरबन्द कर दें, हम को कोई मुकदमा तो साबित करना नहीं है । तो ऐसे कानूनों से अफसर मानसिक और प्रशासनिक ढंग से आलसी बन जाया करते हैं, और कई बार तो ऐसा हुआ है, अक्सर हुआ है, कि शासन चलाने वाले लोग बदले की भावना से इस कानून का इस्तेमाल करते हैं । मुझ पर यह चीज हो चुकी है । मुकदमे में जब कलक्टर हार गया तो झट से उसने मुझे नजरबन्दी

[डा० राम मनोहर लोहिया]

कानून के अन्तर्गत गिरफ्तार कर लिया, हालांकि वह नजरबन्दी थोड़े ही समय रही, क्योंकि उसके बाद सजा भी हुई और भी वाक्यात हुए ।

जहां तक कानून का कटान हो रहा है कि मैं गृह मंत्री को बताना चाहता हूं कि आजकल अपने देश में खून और कत्ल न केवल राजकीय मामलों को हल करने के लिए इस्तेमाल हो रहे हैं, बल्कि निजी मामलों में भी यह अधिकार बन गये हैं । खून बहुत हो रहे हैं निजी मामलों के लिए । मैं यहां पर किसी का नाम नहीं लूंगा, लेकिन एक औरत का खून हुआ है, जिसे आत्म हत्या बताया गया है, और जिस के साथ ऐसे नाम भी जोड़े जाते हैं, जो इस सदन के लोग हैं ।

एक माननीय सदस्य : यह किस स्टेट की बात है ।

डा० राम मनोहर लोहिया : यह गृह मंत्री जी पता लगा कर आप को बतलायेंगे । अभी इतना ही जान लीजिये कि बड़े लोग अपने निजी सम्बन्धों को चलाने के लिए खून तक का इस्तेमाल करने लग गये हैं ।

और एक जगह तो दो विद्यार्थियों को, जिन्होंने अपनी जाति से अलग कुछ थोड़ा बहुत प्रेम किया था, जो कि एक बहुत अच्छी बात थी, खत्म कर दिया गया, क्योंकि उन लड़कियों के बाप जो उनके मास्टर भी थे, उनको यह पसन्द नहीं था । तो जब कानून की इस तरह कटान हो तो यह बात नागरिकों के मन में, खास तौर से जो बड़े लोग हैं उनके मन में जम जाती है कि हम जो चाहें सो कर सकते हैं, और इसलिए . . .

Shri Nanda: Has that anything to do with the Preventive Detention Act?

Mr. Chairman: The hon. Member should deal only with the merits of this Bill. There is not use bringing in other things.

डा० राम मनोहर लोहिया : कानून का लगातार कटान हो रहा है । और अराजकता केवल जनता की नहीं हुआ करती । अराजकता सरकार की हुआ करती है । और इस समय सरकार की तरफ से इतनी अराजकता है कि जो कायदे कानून हैं उनका बिना पक्षपात के इस्तेमाल तक नहीं हो पाता । यह भ्रष्टाचार आखिर क्या चीज है, यह नजरबन्दी का जो कानून है यह कानून को काट रहा है ।

Mr. Chairman: I should like to understand what the hon. Member is saying. Law is impartial in catching up any culprit, whether big or small. I do not understand what the complaint of the hon. Member is. He can speak about the implementation of the law or about the merits of the law.

डा० राम मनोहर लोहिया : यह जो नजरबन्दी का कानून है, मैंने बताया कि किस तरीके से अफ़सर लोग दिमाग़ी आलसी बन जाते हैं । हमें गिरफ्तारी के खिलाफ़ अधिकार मिला हुआ है, जब उस अधिकार को आप खत्म कर देते हैं और गिरफ्तार हम कर लिये जाते हैं तो जितने कलक्टर, कमिश्नर और दूसरे अफ़सर हैं व आलसी बन जाते हैं । खुद गृह मंत्री आलसी बन जाते हैं प्रधान मंत्री आलसी बन जाते हैं और उस आलस के कारण फिर समाज में ऐसी व्यवस्था छा जाती है कि कानून का राज्य नहीं रह जाता है । यह नज़रबन्दी कानून आप खत्म कीजिये उसके बाद जितने लोग हैं सब चंट होंग । जिस तरह सितार के ढीले तार कसने से वह अच्छा बजा करता है उसी तरह से यह सरकार नजरबन्दी क़ानून ख़त्म कर देने से अच्छी बजने लगगी । अभी सितार ढीला पड़ गया है और यह नज़लबन्दी कानून उस सितार को ढीला बनाता जा चला रहा है । यह एक सिद्धान्त है जिस पर कि इस सरकार को बहुत अच्छे तरीके से गौर करना चाहिए ।

ख़ास तौर से सरकारी अराजकता की मैं बात करूंगा क्योंकि यहां पर बहुत ज्यादा जिक्र किया गया है लोगों की अराजकता का, गुंडों का, कम्यूनिस्टों का और अहिंसकों का। मैं कम्यनिस्टों का तरफदार नही हूं। कम्यूनिज्म और साम्यवाद को मैं नापसन्द करता हूं हालांकि कम्युनिस्टों के बारे में जो व्यक्ति हैं थोड़ बहुत, मैं कुछ और ढंग से सोचने लगा हूं जितना कि मैं समझो १०–१५ वर्ष पहले सोचा करता था। एक ज़माना था जब कि मसानी साहब और मैं दोनों एक दूसरे की बात को सुना करते थे। अब मैं उनकी बात थोड़ी बहुत तो ज़रूर सुनने लगा हूं और अगर वह मेरी भी बात सुनें तो ठीक होगा। वह कम्युनिज्म या साम्यवाद से तो चाहे नफ़रत करें लेकिन व्यक्तिगत कम्यूनिस्टों से नफ़रत न करें। इस तरीक़ से कहना कि यह नज़रबन्दी इस लिए ज़रूरी है कि कम्यूनिस्टों को गिरफ्तार करके रक्खा जाये, ठीक नहीं ह। अगर आप चाहो तो कम्यूनिज्म को, साम्यवाद को नजरबन्द करो लेकिन कम्यूनिस्टों को नज़रबन्द मत करो। यह बहुत बड़ा फर्क होता है।

मुझें यहां पर श्री त्रिवेदी जी की तारीफ़ कर देनी है हालांकि जो कम्यूनिस्टों का सिलसिला है उसको देखते हुए तो यह कहना पड़ता है कि आज उनका रवैया बहुत कुछ सरकार के साथ चला जा रहा है। मुझे कल यह देख कर हैरत हुई कि श्रीमती रेणु चक्रवर्ती बजाय इसके कि हम सदस्यों के अधिकारों को बढ़ायें इस तरह के व्यवस्था के प्रश्न उठाया करती हैं जिन मे सदस्यों के अधिकार कुछ कम हो जायें। मान लीजिये कि अगर कल मुझ अपना मौखिक बयान देने दिया गया होता तो कुछ सदस्यों के अधिकार बढ़ जाते। और उनके भी कुछ अधिकार बढ़ जाते। जब वह स्कूल, कालिज में पढ़ायेंगी तब तो इंगलिस्तान का उदाहरण देंगी कि किस तरीक़े से सदस्यों ने अधिकार बढ़ाये लेकिन यहां नहीं चाहतीं कि सदस्यों के अधिकार बढ़ें।

सभापति महोदय : माननीय सदस्य का समय समाप्त हो रहा है।

डा० राम मनोहर लोहिया : मैं पांच मिनट में ख़त्म किये देता हूं।

मैं इसलिए इस अराजकता के बारे में बहुत ज़ोर से कहना चाहता हूं कि सरकार में अराजकता और प्रशासन में बहुत ज्यादा अराजकता फैल गई है। क़ायदे क़ानून का बहुत कम ख़याल रक्खा जाता है। उसका इस्तेमाल नहीं करते। वह वृत्ति नहीं रह गयी और नतीजा यह होता है कि वह सारे देश में यह भावना फल गई है कि स्थिरता जिस तरीके से भी हो बना कर रक्खो। यह स्थिरता क्या है? इसके लिए कुछ थोड़ा सा आपको १०००–१५०० वर्ष के इतिहास की तरफ ध्यान देना होगा। हिन्दुस्तान बहुत स्थिर हो गया है इतना स्थिर हो गया है कि आधा मुर्दा बन गया है। आधा तो मैं यूं ही कहे दे रहा हुं, पूरे का पूरा करीब मुर्दा हो चुका है। यह देश पिछले १०००–१५०० वर्ष में एक बार भी अन्दूरनी जालिम के ख़िलाफ़ विद्रोह नहीं कर पाया है। जब कभी उसने थोड़ा बहुत विद्रोह किया है तो विदेशी आक्रमण या विदेशी राजाओं के ख़िलाफ किया है लेकिन अन्दूरनी अत्याचारों के ख़िलाफ देश ने विद्रोह नहीं किया है। इसलिए बहुत ज्यादा इसको स्थिर मत बनाओ। मैं तो यहां यह भी कहना चाहूंगा कि थोड़ी बहुत स्थिरता जनता में आये तो यह अच्छा होगा। हमारी जनता मुर्दा बन चुकी है। उसको अस्थिर बनाओ, उसे चंचल बनाओ। उसमें कुछ क्रियाशीलता लाओ। अगर कुछ गड़बड़ करना चाहे तो गड़बड़ भी वह करे क्योंकि इस गड़बड़ से उसमें कुछ तो जान आयेगी। खाली सवाल उठता है कि यह गड़बड़ कैसी हो यह गड़बड़ हिंसक हो या अहिंसक हो, तो मैं अपनी राय साफ बता दूं कि वह गड़बड़ अहिंसक हो तो अच्छा होगा क्योंकि हिंसक गड़बड़ी में मामले और ज्यादा बिगड़ जाया करते हैं। इसलिए मैं गृह मंत्री जी से एक निवेदन करना चाहूंगा और वह यह कि

[डा० राम मनोहर लोहिया]

वह ताव में न रहा करें और ताव में रहने की बजाय वह थोड़ा बहुत नम्र होकर बोला करें क्योंकि मेरा जसा आदमी, मैं सच कहता हूं पिछले कई महीनों में मेरे दिमाग़ के ऊपर परछाई पड़ने लगी है । आपने अभी जिस दिन तिब्बिया कालिज के बारे में जैसी बात की .....

Shri Nanda: I am being accused of too much mildness, and I am really very much agreeably surprised that I am something different.

डा० राम मनोहर लोहिया : कुछ तरीके ऐसे हैं जिन पर अगर आप ध्यान रक्खें तो अच्छा होगा । सिर्फ अपनी वाणी पर ही नहीं बल्कि अपने मन के ऊपर भी आप अगर ध्यान रक्खें तो बेहतर होगा । ख़ैर वह एक अलग बात है । अभी मैं एक दूसरी चीज़ कह रहा था और वह यह कि अराजकता से मत घबराइये । अपने घर के अन्दर अपनी सरकार के अन्दर अराजकता आती है तो उसे देख कर मत घबड़ा जाइये । अगर मान लीजिये जनता के अन्दर कुछ पत्थर फैंकने, कुछ गोली चलाने, कुछ गुडई करने की भावना आती है और वह उसका इस्तेमाल करती है तो ठीक है आप अपने डंडे का इस्तेमाल करो लेकिन मेरा जैसा आदमी जो कानून तोड़ता है, सत्याग्रह करता है, इस समाज को बदलना चाहता हो और देश को जानदार बनाना चाहता है क्योंकि हम समझते हैं कि अगर देश के अन्दर के ज़ालिमों के ख़िलाफ़ हम लड़ते रहेंगे तब हम बाहरी आक्रमण के खिलाफ भी अपनी कोई कार्यवाही कर सकेंग, हमारे सम्बन्ध में ज़रा बात दूसरे ढंग से देखना ।

सभापति महोदय, अब मैं खाली एक बात साफ़ कर देना चाहता हूं क्योंकि मेरे बारे में गलतफहमी फैल गयी है जैसे कि मैं कोई बहुत निराश हूं । मैंने यहां पर कई बार कहा है कि यह सरकार इतनी ज़ालिम है और हम इतने निकम्मे हैं कि हम इसे ख़त्म नहीं कर पा रहे हैं । वह तो मेरे विश्वास को बतलाता है कि आख़िर इतना होते हुए भी मैं इस बात में लगा हूं कि यह सरकार पलटी जाय । यह मेरा विश्वास है और मेरी आशा है कि यह सरकार ख़त्म हो । आज का नज़रबन्दी जैसा कानून जो कि २२वीं धारा को ख़त्म करने वाला है उस नज़रबन्दी कानून को बार बार हर दफ़े हम ताज़ी रात हिन्द जैसी किताब पर ला रहे हैं तो यह मेरा विश्वास है कि हिन्दुस्तान की जनता ज़रूर उठेगी, बलवा करेगी, क्योंकि उसके बिना इस देश का पुनर्जीवन नहीं है। सवाल खाली इतना है कि वह हिंसा से होगा या अहिंसा से होगा । परछाईं हमारे बहुत ज्यादा दिमाग़ों पर मत आने दो क्योंकि उसका नतीज़ा कुछ ख़राब हो जाया करता है.....

श्री भागवत झा आज़ाद (भागलपुर) : डाक्टर साहब,मालूम होता है कि आपके ऊपर परछाई पड़ चुकी है ।

डा० राम मनोहर लोहिया: आ गई है थोड़ी लेकिन एक, दो क्षण के लिए आती है, ख़त्म हो जाती है और फिर आती है । पिछले तीन महीनों में कई बार यह परछाईं आई है । इतना आज़ाद साहब आप समझ लेंगे क्योंकि एक बेवसी सी है । मैंने आपसे कहा डंडा हम पर चलता है । डंडा चलाने वाले आप हैं इसलिए आप शान्त रहो । हमको चिल्लाने का हक़ है । हमको गुस्सा करने का हक़ है । शान्त रह कर अपना डंडा चलाते चलो, अलबत्ता चलाते वक्त ज़रा यह देखना कि कायदे कानून से चलाओ । क़ायदा क़ानून इसमें नहीं है । नज़रबन्दी का क़ायदा ख़त्म करो । उसके बाद आप देखेंगे कि खुद आप का आचरण, आप का दिमाग़ आपकी बातें और आपका सोचना शुद्ध होने लगेंगे क्योंकि आपके सामने एक कटान आ जायेगी कि भाई यह हमारी मर्यादा है इसके

ऊपर नहीं जा सकते । दिन रात मर्यादा पुरुषोत्तम का नाम लिया करते हो, २१वीं और २२वीं धारा की मर्यादा है । हिन्दुस्तान के नागरिकों को न केवल स्वतन्त्र रहना है बल्कि हमेशा अपने मन में विश्वास रहना चाहिए कि मैं सुरक्षित हूं । जब हिन्दुस्तान आज़ाद हुआ था तब मुझे यह भावना हो गई थी कि अंग्रेज जिस तरीक़े से मुझे बार बार पकड़ लिया करते थे कम से कम अब पकड़ा नहीं जाऊंगा लेकिन अब वह भावना नहीं है । अभी दो, तीन दि की बात है कि जार्ज फरनाडेंस जो कि नज़रबन्दी क़ानून के मातहत गिरफ्तारी में थे, वह छूट गये । तबियत तो मेरी थी कि उसके लिए आपको धन्यवाद देता लेकिन जिस ढंग से वे छूटे हैं उसका मैं यहां पर जिक्र नहीं करूंगा । घबड़ाना मत । २५–३० हजार आदमी उनको स्टशन पर लेने आये । यह चीज़ किसी देशभक्त के साथ ही होती है । इसी तरह का एक केस मैं और बतलाऊं कि दरभंगा के कफ़ील अहमद कैफ़ी जेल में पड़े हुए हैं । वे किस लिए नज़रबन्द हैं ? उनको इसलिए जेल में डाला गया है कि सरकार ११० रुपया मिट्टी काटने के लिए एक कम्पनी को देती है जिस कम्पनी के चेयरमैन यहीं के एक सदस्य हैं, फिर से आने की बड़ी ज़बरदस्त कोशिश कर रहे हैं। मजदूरों को मुश्किल से ४०–५० रुपया उस मिट्टी का मिलता है । इन सब कामों के लिए यह सुरक्षा कानून और नज़रबन्दी क़ानून का इस्तेमाल हो रहा है । थोड़ा आप इस पर गम्भीरतापूर्वक सोच लीजिये और इस सुरक्षा कानून व नजरबन्दी कानून को अब ख़त्म कीजिये । धन्यवाद ।

Shri Maniyangadan (Kottayam): It is with a certain degree of reluctance that I have to support the measure brought forward by the Government.

This measure is said to be unconstitutional. But I am of the view that it is not so. The provisions of the Constitution which are intended to safeguard the liberties of individuals are there, but there are certain unsocial and anti-national elements working in the country which have to be tackled. When this measure was for the first time brought in 1950, it was conceded even by certain Opposition Members that such a measure was necessary. I would ask them now, can they say definitely that there are no such elements functioning in India today? If there are such elements and the provisions of the IPC and Cr.P.C. could not be easily availed of for preventing such people from indulging in their activities, my submission is that such a measure which vests in Government the power to detain certain people suspected of such intentions who if let free would indulge in such activities, is necessary, so long as there are such elements in the country. To deal with them, the Panel Code and the Criminal Procedure Code are not sufficient. Of course, whenever certain preventive measures are to be taken against certain persons and the provisions of these two enactments could be availed of, they are availed of.

But the main question is whether these powers are being utilised for political or any other purpose or whether they are being abused. There cannot be any doubt that the Government has not hitherto abused the powers vested in them. No unnecessary detentions have ever been reported. Of course, due to certain technicalities or legal defects certain persons arrested and detained under the provisions of this Act have been set free by the Supreme Court or High Courts. So there are sufficient safeguards in the Act itself. The reasons for the arrest are given. Then there are constant reviews. There is the advisory board.

It was said here that even the independence of the judiciary was being interfered with. My submission is that if one has no faith in anybody, in any authority, whether in the Ministry or in the judiciary, it is very difficult for a democratic nation to function. If in a vast country like

[Shri Maniyangadan]

India which has a Constitution and where everything is done according to law, questioning of the integrity or *bona fides* of every individual in authority is going to be the order of the day, then democracy is not safe in the hands of such people. That is all what I have to say.

For safeguarding the democratic rights of the people against those likely to interfere with them by activities detrimental to the interests of the country, if the ordinary law of the land is not sufficient, such a law is absolutely necessary. Of course, there is the Defence of India Act due to the emergency. But it is only temporary. So for the time being, that has to be ignored. We have to enact laws and think of times of peace. If that be so, this enactment is necessary.

Some people were complaining that the provisions of the Act have not been used against profiteers and others. There are people engaged in profiteering, blackmarketing and other things. Of course, the existence of such people only shows that such a measure is necessary. If the complaint is that the provisions of the Act are not applied against those people, it is conceding the necessity for this Act.

It is also not true to say that the Act has not been used to detain persons engaged in profiteering or blackmarketing. In Kerala, for the last few years, nobody has been detained under the Act. But the Act was utilised to detain blackmarketeers, for no offence other than black-marketing in foodgrains. There was a time five or six years ago when several people were detained, though only for a few days, under the provisions of this Act, in connection with this offence. So whenever it was found absolutely necessary, the Act has been used to detain such persons.

As I said, the main question is whether these provisions would be abused by Government. Of course, they say that in a future set-up if some other Government comes into power, that Government with a dictatorial turn of mind may abuse this Act on the statute book. We cannot think of the future. Anyhow, this is a temporary measure, not a permanent one. 1950 to 1963 is only 13 years and 13 or 16 years in the life of a country like India is not a long period. In an infant democracy like ours, such a measure to safeguard the interest of the common man and protect the democratic set-up is absolutely necessary. This has been done in the past and I hope the Government will make use of these provisions for the same purpose in future also.

As far as the present Government and our democratic set-up is concerned, there is no fear that this measure will be utilised for any ulterior purpose other than for what it is meant. As years pass by, the number of detenus under the Act is lessening. There are only a few now detained under the Act. Of course, when certain incidents took place some years back, more persons were arrested under the Act. Now we find that in several States there are no detenus at all. In a few States, there are a few detenus. That only shows that the Government has been very careful to see that the provisions are not used for any purpose other than the ones intended and set forth when this Act was passed.

It was stated that this Act was unconstitutional. That very question was raised in the Supreme Court and the Preventive Detention Act was declared by the Supreme Court to be constitutionally valid. In the circumstances that prevail in India, we must give the power to the Government which they will utilise with proper care.

श्री स० मो० बनर्जी (कानपुर) : सभापति महोदय, नज़रबन्दी कानून जिस की अवधि बढ़ाई जा रही है १९६६ तक उसका मैं विरोध करना चाहता हूं । कुछ सिद्धान्त हैं

जिन के आधार पर मैं ऐसा करना चाहता हूं । मैंने नन्दा जी के भाषण को सुना है । उन्होंने समझाने की कोशिश की है कि हमारे देश में क्रिमिनल प्रोसीजर कोड या इंडियन पीनल कोड होने के बावजूद भी कुछ ऐसे समाज-विरोधी तत्व हैं, जिनका मुकाबला करने के लिए नज़रबन्दी कानून की जरूरत है । मेरी समझ में नहीं आता है कि आज जबकि देश में एक तरफ तो नज़रबन्दी कानून है जिस की अवधि १९६६ तक बढ़ाई जा रही है और दूसरी तरफ डिफेंस आफ इंडिया रूल्ज़ हैं, तो इन दोनों की जरूरत क्या है । क्या सरकार के पास ऐसे कानून नहीं हैं जिस के अन्तर्गत लोगों को गिरफ्तार किया जा सके, समाज-विरोधी जो तत्व हैं, उनकी समाज विरोधी कार्रवाइयों पर रोक लगाई जा सके, ऐसी कार्रवाइयां करने से उन को रोका जा सके । यदि ऐसे कानून हैं तो उन कानूनों का सही इस्तेमाल हो सकता है और इस नज़रबन्दी कानून की अवधि बढ़ाने की कोई ज़रूरत नहीं है । मैं नहीं चाहता हूं कि इस की अवधि को बढ़ाया जाये ।

जब यह बिल पहली बार इस सदन में आया था और इस पर बहस हुई थी तो मैंने श्री श्यामाप्रसाद मुखर्जी तथा दूसरे माननीय सदस्य जोकि उस वक्त यहां थे, उनकी तकरीरों को पढ़ा था । मैं समझता हूं कि उस वक्त भी बहुत ही संजीदगी के साथ इसको रख कर सरकार ने यह फैसला किया था कि नहीं, फिल्हाल इसकी जरूरत है और जब इसकी जरूरत नहीं रहेगी तो एक मिनट भी इस कानून को जारी नहीं रखा जायेगा । लेकिन मैं देख रहा हूं कि देश में यह कानून परमानेंट बनने जा रहा है, कभी कुछ कह कर और कभी कुछ दूसरा बहाना ले कर, यह कानून हमेशा के लिए रहने जा रहा है । इसकी जीती जागती मिसाल मेरी मुअज्जिज़ बहन श्रीमती रेणु चक्रवर्ती ने कांग्रेस संसद् सदस्यों को जो एक नोट सर्क्यूलेट किया गया है, उसको पढ़ कर आपके सामने रखी है । उसी के आधार पर उन्हों ने बताया है कि यह परमानेंट होने जा रहा है । मैं इस सदन के उन मुअज्जिज दोस्तों से, मैम्बरान से पूछना चाहता हूं जिन्हों ने कि राष्ट्रीय आन्दोलन में हिस्सा लिया था, जिन लोगों की शहादत की वजह से, जो शहीद हुए हैं, उनकी वजह से आज यह तिरंगा झंडा लहराता है, क्यों वे उन बातों को भूल गए हैं जो वे रावी के किनारे कभी कभी कहा करते थे । उन बातों को वे याद करें । क्या वे उन बातों को भूल गए हैं जो उन्होंने रावी के किनारे किये थे ? बार बार यह कहा जाता था कि यह जो रौलट एक्ट है या इस तरह के जो दूसरे काले कानून हैं, इन को आज़ादी मिलने के बाद बदल दिया जायगा, जब सत्ता हमारे हाथ में आयगी तो इनको खत्म कर दिया जायगा । हमारे देश के पूज्य और हरदिलअज़ीज़ प्रधान मंत्री श्री नेहरू बार बार कहते थे कि इन काले कानूनों को गद्दी पर बैठते ही, सत्ता की बागडोर अपने हाथों में लेते ही हम बदलने की कोशिश करेंगे । मैं पूछना चाहता हूं कि उन्हीं अंग्रेज़ों की जो भावना थी समाजवादी विरोधी जो उनकी चीज थी, देशवासियों के प्रति उनका जो विद्वेष था, क्या उसी की तर्जुमानी यह सरकार नहीं कर रही है ? यह सवाल आज देश के सामने है ।

मैं एक चीज कहूंगा । आज इसकी अवधि बढ़ाने की जरूरत क्या है, यह बताया जाय । इसके अन्तर्गत लोगों को गिरफ्तार किया जाता है । कहा जाता है कि वे लोग मुनाफाखोरी करते हैं, समाज के खिलाफ काम करते हैं । लेकिन इसी सदन के एक माननीय सदस्य जिन की कोआपरेटिव सोसाइटी ने साठ रुपये पर क्विंटल के हिसाब से गुड़ खरीद कर ८५ रुपये प्रति क्विंटल के हिसाब से बेचा उन पर तो यह डिफेंस आफ इंडिया रूल्ज़ को लागू नहीं किया गया, यह नज़रबन्दी कानून लागू नहीं किया गया । क्या इस की वजह यह थी कि वह इस सदन

[श्री स० मो० बनर्जी]

के सदस्य हैं, बड़े आदमी हैं ? यह छोटे छोटे दुकानदारों के खिलाफ लागू हो सकता है लेकिन बड़ों के खिलाफ नहीं हो सकता है ।

हमारे उत्तर प्रदेश में खास कर कानपुर जिले में मेरे समाजवादी दोस्त बैठे हैं, वे आपको बतायेंगे कि समाजवादी पार्टी के तीन तीन लोगों की हत्यायें कर डाली गई हैं, उनको मार दिया गया है लेकिन किसी को अभी तक इस कानून के अन्तर्गत या किसी दूसरे के अन्तर्गत गिरफ्तार नहीं किया गया है । श्री आई० डी० सक्सेना एक ट्रेड यूनियन वर्कर हैं, उनका ताल्लुक लगभग आई० एन० टी० यू० सी० के साथ था, बहुत ही ईमानदार ट्रेड यूनियनिस्ट वह हैं, मजदूरों के मामले को ले कर मालिक के साथ झगड़ा हो गया, मामला शुरू हुआ, मुकदमा चला और उसने जो नारा दिया उससे मालिक घबरा उठे और इस का नतीजा यह हुआ कि उसके घर में जा कर अभी नवम्बर के महीने में शाम को उन को गोली से मार दिया गया । मैं ने उत्तर प्रदेश की मुख्य मंत्राणी जी को लिखा है कि इस की जांच की जाय लेकिन अभी तक भी उसकी कोई जांच नहीं की गई है । इसी तरह से एक के बाद दूसरी और दूसरी के बाद तीसरी पोलिटिकल हत्यायें कानपुर में हो रही हैं । ये राजनीतिक हत्यायें हैं, पांच पांच आदमियों को मार डाला गया है लेकिन आज तक भी किसी को नजबंदी कानून के अंतर्गत गिरफ्तार नहीं किया गया है, हत्यारों को पकड़ा नहीं गया । मैं तो कहूंगा कि यह प्रिवेंटिव डिटेंशन नहीं है बल्कि पोलिटिकल डिफेंस है । यह प्रिवेंटिव डिटेंशन नहीं बल्कि सरकार का पोलिटिकल डिफेंस है और पोलिटिकल डिफेंस से यह तमाम चीजों को नाकारहपन को छिपाने की कोशिश करती है । जब भी इस का इस्तेमाल किया जाता है तो नाजायज तरीके से ही इस्तेमाल किया जाता है ।

अब आप देखें कि प्रिवेंटिव डिटेंशन में किन किन लोगों को गिरफ्तार किया गया है । गणेश बोस को जिन्होंने चटागांग आमरी रेड केस में हिस्सा लिया था, जिन्होंने उस वक्त राष्ट्रीय आन्दोलन की अगवानी की थी, जिन्होंने तमाम अस्त्रों को मुहैया करके अंग्रेज साम्राज्यवादियों के खिलाफ उनको इस्तेमाल करने की कोशिश की थी, उनको गिरफ्तार किया गया । अब आप देखें कि उनके खिलाफ चार्ज क्या लगाया जाता है । तकलीफ न होती अगर अंग्रेज साम्राज्यवादी उनके खिलाफ नजरबन्दी कानून को या दूसरे कानूनों को इस्तेमाल करते और उनके अन्तर्गत उन को गिरफ्तार किया जाता । लेकिन हमारी राष्ट्रीय सरकार ने उनके खिलाफ चार्ज लगाया कि व्हाई डिड यू रेड दी आर्मी ? उन्होंने हथियारों को मुहैया करके अंग्रेज साम्राज्यवादियों के खिलाफ इस्तेमाल करने की कोशिश की थी, जाती फ़ायदे के लिए नहीं । इस देश में यूनियन जैक को हमेशा के लिए खत्म करके तिरंगा झंडा लहरे, यह गणेश बोस कहा करते थे । उनके खिलाफ चार्ज लगाया गया व्हाई डिड यू रेड दी आर्मी । इस तरह का यह सिर्फ एक किस्सा ही नहीं है । मेरे दोस्त श्री रानेन सेन हैं । उनके खिलाफ चार्ज लगाया कि बर्मा बॉर्डर से आर्म्स भर करके जहाज वह ला रहे थे । खुशकिस्मती से यह बच गए हैं । आज भी आप देखें कि किन के खिलाफ इसको इस्तेमाल किया जाता है । श्री वी० पी० मौर्य जोकि इसी सदन के एक माननीय सदस्य हैं, उन्होंने दलित वर्ग के लिए, शड्यूल्ड कास्ट्स के लिए एक भाषण दिया था जिसमें कलक्टर साहब की खास करके बुराई की थी जिस की वजह से कलक्टर उनके साथ नाराज हो गए और उन पर मुकदमा चला दिया गया और उनको प्रिवेंटिव डिटैंशन एक्ट के तहत नहीं बल्कि डिफेंस आफ इंडिया रूल्ज के तहत गिरफ्तार कर लिया गया है । जब पार्लिमैंट में सवाल उठाया गया तब अपनी बात पक्की करने के लिए अलीगढ़ से भी एक मुकदमा कर दिया गया

ताकि साबित हो जाय कि उन्होंने विद्रोह फैलाने की कोशिश की और उनको हमेशा के लिये जेल में डाले रखा जा सके ।

हमारे नन्दा जी ने राष्ट्रीय आन्दोलन में आगे बढ़ कर हिस्सा लिया है, उस आन्दोलन की अगवानी की है और मैं चाहता हूं कि वह जरा सोचें कि क्या वाकई में इसकी अवधि बढ़ाने की जरूरत है । हमारे शिव वर्मा आज भी गिरफ्तार हैं और डिफैंस आफ इंडिया के तहत गिरफ्तार हैं । उन्होंने भगत सिंह के साथ जब इनकलाब जिंदाबाद का नारा लगाया तो उसकी तर्जमानी की थी । आज उनको सात दिन के लिए मुश्किल से पैरोल पर रिहा किया गया है । वह जेल के सींखचों में डिफेंस आफ इंडिया रूल्ज के तहत गिरफ्तार हैं, मामूली मजदूरों को डिफेंस आफ इंडिया रूल्ज में कानपुर में गिरफ्तार किया गया है, उत्तर प्रदेश में किया गया है । जब वे छूट कर आ गए तो उन से कहा कि तुम कानपुर से जा कर दूसरे किसी शहर में रहो और तुम को वहां रहना पड़ेगा । मैं पूछना चाहता हूं आपकी मार्फत कि ये जो राजनीतिक हत्यायें हो रही हैं, इनका कोई इलाज है या नहीं है ?

अभी एक दोस्त ने कहा कि सुप्रीम कोर्ट ने उसको वैलिड करार दे दिया है । मैं कहना चाहता हूं कि सुप्रीम कोर्ट की जजमेंट में डिफेंस आफ इंडिया के टुकड़े टुकड़े कर दिये गये हैं । अगर मैजोरिटी और माइनोरिटी जजमेंट को पढ़ा जाय तो यह स्पष्ट हो जायेगा । इसी सदन में ला मिनिस्टर साहब ने कहा था कि ओनली एन इनसेंन मैन विल से दिस ला इज वैलिड । उसके बाद भी मैं पूछना चाहता हूं कि सैनिटी कहां चली गई । वह इनसेन कानून आज भी हिन्दुस्तान में है और उसके अन्तर्गत लोगों को गिरफ्तार किया जा रहा है ।

नजरबन्दी कानूनों को सिर्फ राजनीतिक कामों के लिए इस्तेमाल करने की कोशिश हो रही है । चाहे नजरबन्दी कानन हो या डिफेंस आफ इंडिया एक्ट, बंगाल में जब ५५ रुपये मन चावल बिकता है तो मैं जानना चाहता हूं कि कितने आदमियों को गिरफ्तार किया गया है । दिल्ली शहर में किरोसीन तेल ६८ न० पै०, ६९ न० पै० और ७० न० पै० में बिका, लेकिन कितने आदमी गिरफ्तार किये गये हैं । आज भी मैं आप से कहता हूं कि शुगर के मामले में क्या हुआ । जो शुगर के मालिकान हैं, बड़े बड़े व्यापारी हैं, स्टाकिस्ट्स हैं, कितनी हिम्मत है सरकार में कि वह उन का बाल बांका कर सके । क्योंकि वे सब लोग जानते हैं कि मिनिस्टर महोदय आवाज नहीं लगा सकते शकर के व्यापारियों के खिलाफ, शकर के मिल मालिकों के खिलाफ । यह कैसे हो सकता है कि मिनिस्टर उन लोगों के खिलाफ आवाज लगायें या नजरबन्दी कानून का इस्तेमाल करें क्योंकि उन्होंने मिनिस्टरों के मुंह तक पैसा भर रक्खा है चुनावों के दौरान में । सरकार में हिम्मत नहीं है कि वह किसी तरह से ऐसा कर सके । मेरा कहना है कि आज भले ही गन्ना की शराब में डूब कर, यह सरकारी अपनी हुकूमत के बूते पर जिसे चाहे गिरफ्तार कर ले । आज जब नजरबन्दी कानून पर बहस हो रही है तो इस कानून के अन्तर्गत यहां के दो माननीय सदस्य जेल में हैं । श्री दशरथ देब जिन को त्रिपुरा में कोई आज तक हरा नहीं सका, वे वहां से मुतवातिर जीत कर आ रहे हैं, बीरेन दत्त और दूसरे सदन के एक सदस्य श्री नीरेन घोष आज भी जेल में हैं । उन के खिलाफ क्या चार्ज है यह या तो सरकार को मालूम है या फिर भगवान को मालूम है, तीसरे आदमी को यह मालूम नहीं है । यह ठीक है कि मेरठ कांस्पिरेसी केस में कुछ लोगों के खिलाफ मुकदमे चले थे, कुछ लोग उन में से छोड़ दिये गये थे । मैं इस सदन का ध्यान आकर्षित करना चाहता हूं उस जजमेंट पर जिस में सर सुलेमान ने कहा था :

"Prosecution of thought is illegal."

[श्री स० मो० बनर्जी]

और सारे लोगों को छोड़ दिया गया था । इसलिए आज मैं समझता हूं कि अगर स नजरबन्दी कानून को राजनीतिक तरीके से इस्तेमाल करने की कोशिश की जाये तो यह गलत होगा ।

14 hrs.

मैं आज भी आप से पूछता हूं कि नजरबन्दी कानून कहां चला गया था जब उत्तर प्रदेश में मिनिस्टर मिनिस्टर का खून पीने को तैयार था । जब हमारी सरहदों पर चीनी सेनाओं का जमाव था और पाकिस्तान की सरहदों पर पाकिस्तानियों का जमाव था, काश्मीर की सरहदों पर जमाव था उस वक्त हम लोग देख रहे थे कि हमारे प्रधान मंत्री अपनी दूरबीन से देख रहे थे कि चीनी सेनायें कहां खड़ी हैं, पाकिस्तानी सेनायें क्या कर रही हैं, हमारे सी० बी० गुप्त देख रहे थे कि अलगू राय शास्त्री कहां खड़े हैं और अलगू राय शास्त्री देख रहे थे कि सी० बी० गुप्त की पार्टी कहां खड़ी है और क्या कह रही है । जिस वक्त मिनिस्टर जनता के कष्ट को, जनता की भूख को भूल कर आपस में लड़ें, मैं समझता नन्दा जी की बात को अगर उस वक्त इस कानून का सही तरीके से इस्तेमाल होता । दोनों लोगों को गिरफ्तार कर के जेल में रख दिया जाता तो अच्छा होता । आज कानून किस के ऊपर इस्तेमाल होगा । जो मजदूरों के लिये लड़ेंगे, जो किसानों के लिये लड़ेंगे जो आदिवासियों के खिलाफ लड़ेंगे, उन के खिलाफ । आप इस कानून को बढ़ा सकते हैं क्योंकि आप का बहुमत है । सत्ता की बागडोर आप के हाथों में है । सत्ता की शराब में डूबी हुई सरकार है । आप इस कानून को भले ही बढ़ा लीजिये, लेकिन मैं कहना चाहता हूं कि सारे देश में नजरबन्दी कानून को लगा कर, सुरक्षा कानून को लगा कर आप लोगों की जलती हुई आवाज को, जले हु दिल की पुकार को नहीं रोक सकेंगे । एक दिन जनता खड़ी होगी और आप के नजरबन्दी कानून के टुकड़े टुकड़े किये बिना नहीं रहेगी, इस का मुझे विश्वास है ।

Shri Sachindra Chaudhuri (Ghatal): Mr. Chairman, Sir, I rise to speak with sadness and sorrow and not in excitement, nor to make an impassioned speech. I will at once say that standing as I do for individual freedom, this is an odious measure, this Preventive Detention Act. If it is justified it is to be justified on merit. I have however failed to understand the criticisms that have been levelled at this particular measure. I followed very closely the speeches of my hon. friends in the Opposition. The first of them was by Shrimati Renu Chakravartty. Her speech was mostly ridicule and invectives, barbed shafts at the Minister and the administration of the Ministry. She did not point out anything which was really any condemnation of the enactment as such. But what she did point out was this: that according to her, in the actual use of this enactment, there has been persecution of a particular political party to which she belongs, and it had not been used for the purpose of putting hoarders and black-marketeers behind bars.

I heard Shri Masani too who went into the history of this Act, and also, to what happened in countries like America, England and Ghana. My short answer to Shri Masani is that while, it is very interesting to learn the history of this particular enactment and of similar measures in other countries it is equally important for me to point out to him that it is not our concern whether America, England and Ghana do have or do not have such an enactment for the purposes of protecting their liberty. It is their concern and not ours. I do not see any comparison at all possible between those countries and ours. Our country is a federation of many

States; we see and we are convinced that these States make up one nation, but there is a variety of peoples and ways of life, a variety of ideologies and a variety of religions. And the conditions which obtain in this country do not obtain in the United States; they do not obtain in England and do not obtain in Ghana either. Therefore, it is idle to make this excursion across the seas, across the Atlantic. If Shri Masani had been here today, I would have reminded him that an Atlantic excursion often ends in a Titanic disaster.

I also fail to understand why after 16 years of Independence of India, when we have shaken off our political shackles binding us to England and America, we still have an intellectual slavery. We feel that whatever is enacted and whatever is done in England or America is good! I should request my hon. friend to turn to this country, its requirements and its needs.

Then, I listened to the speech of Shri Frank Anthony. I speak in sadness and with pain and sorrow when I refer to his speech. I do not know whom Shri Frank Anthony represents: I take it that Shri Frank Anthony represents only himself he is a nominated Member. I do not say anything about him personally, but I refer only to his speech. His speech was full of abuse entirely unsuited to the oratory of a person who has repeatedly in this House, and even today, reminded us that he is a lawyer serving the law, and that he stands as a protagonist and a supporter of the law. The language which he has permitted himself here would certainly not have been permitted in a court of law. He has condemned the poor magistrates who only try to do their duty. He said District Judges were put on the Advisory Committee, and some who are qualified to be High Court Judges are also on the Advisory Committee; but they are tools of the Gomernment, henchmen of the Government, and that they are appointed by reason of favouritism, and are prepared to carry out the least behests of unscrupulous Ministers and an unscrupulous Government. If I had been a lawyer, as he is, oppressed with a consciousness that this Government is corrupt, the judiciary is inefficient and subservient to the Government, I would have at once got myself struck off the rolls, and not bowed to a magistrate or a high court judge who is devoid of responsibility and uninspired by justice. He told us how he had gone to a high court and, according to him, by reason of his legal knowledge and art of argument had persuaded a particular high court judge to rule against the Government in a matter where a decision had been taken under the Preventive Detention Act. Was that particular judge also subservient, or is it Shri Frank Anthony's case that by reason of his eloquence, or brilliance in law nd his exposition of the principles of the Preventive Detention Act he persuaded that judge who was a person under the domination of the Home Minister to give a verdict in his favour? I say all this in shame and in sorrow; that anybody who is a responsible Member of this House could possibly condemn by invectives and not by concrete example, by using such terms as unscrupulous, inefficient, etc., and indulge in such a general condemnation of the Ministry and the administration of justice.

Shri Masani and Shri Frank Anthony, both feel that the Preventive Detention Act should be there. They say that a particular party is endangering the security of the country and that party has to be put behind bars without any trial. Equally Mrs. Renu Chakravartty says that anti-social elements, hoarders, etc. should be put in jail. It is not necessary to find out whether they are in fact hoarders or profiteers or not, but on mere suspicion they have to be put behind the bars and she says we will support that. That is, after all, the net outcome of her speech.

If we go into the history of it, in 1919 when there was the Rowlatt Act, we protested against it as a lawless law and yet when we came to enact

[Shri Sachindra Chaudhuri]

our Constitution, we considered it necessary, in our wisdom, to provide that a Preventive Detention Act may be enacted at any time for the purpose of the State. As I said, I value nothing more than individual liberty. But for a long time in this country, the individual has to subordinate himself to the family, the family to the village and the village to the State. If, in the interests of the State, it is necessary to continue this evil measure, it has to be done, because the Government cannot abdicate its obligation or its duty to govern. If it does that, it is not worth its name. If, for that purpose, it has got to have this power, it must be given that power. To punish miscreants who already committed an outrage, there are other ways open. This is only to prevent civil commotion and attempts at subversion of the State, creating disturbances in the life of the community, stopping essential supplies to the community, etc. For such purposes, this enactment has to be used.

I do not know about other States as intimately as I do my own. Something leaps to my mind—the burning of tramcars and people going round and round dancing, as if they were savages dancing round their victim. I am also reminded of the time about a year or 18 months back, when there was difficulty about food and some people were egging on the hungry & poor to try and prevent foodgrains being conveyed to scarcity areas in a regulated manner. These people who go and foment trouble of this description always keep behind the scene; they do not do any overt act which would bring them within the purview of the law as enacted in other enactments. Then, how is the Government going to function if it does not have power to prevent these people who are ready with a match stick burning things? It is for that purpose that this enactment is to be used.

There is a tested safeguard in the operation of this Act which is to be found from the publication circulated to all Members. At least in West Bengal, where there is the largest number of detentions—258—fifty persons have been released by the advisory board, that very advisory board about the wisdom and independence of which such aspersions were cast. I am not happy that in my country conditions still continue which necessitates a Preventive Detention Act. But at the same time, one has to subordinate one's personal rights for the purpose of seeing that the State continues and progresses.

I adhere to democracy; I worship democracy and I agree with my friends here that democracy is made up of individual liberty. But that individual liberty cannot possibly be set up as a bar to uphold the rule of law. This axiomatic truth I ask my friends to take note of I would ask them in an unimpassioned way, in a practical way, to consider whether or not this measure is the correct measure to adopt.

I am not talking of the emergency. There are other rules to take care of that. I am talking of the ordinary normal times when the spectre of hunger, spectre of want and illiteracy are abroad. Every one of those who suffer from these disadvantages is the right material for being instigated into violence. There are unfortunately a small handful of people who are ready to take advantage of this for their own private gain. Is it proper for the Government to have power to control that small handful of people for the larger benefit and greater good of the community and country? If we put this to ourselves that way, speaking for myself, I have no difficulty—I still have my sorrow and sadness—but I have no difficulty and no weakness in me which would in any way permit me to say, I withhold my support to this measure. Regretfully, sorrowfully, reluctantly I say this evil measure has got to be supported until such time as the atmosphere is better and cleaner and our

friends who are there all the time ready to take advantage of the deficiencies in the country have been persuaded by measures other than putting them behind bars that it does not pay and that the community has got to go on whatever our private individual rights and individual feelings may be. When that time comes, I shall be the first to say, take off this odious enactment from the statute-book; do away with it and let us also obliterate the memory of those horrible times when we had to take a man and, put him behind bars in order to prevent him from doing great mischief to our country and our people.

Shri Manoharan (Madras South): Sir, I rise, on behalf of my party, to oppose this untrustworthy, unscrupulous, obnoxious and undemocratic Act which is before us to get our approval for a lease of three more years. I am perfectly convinced that our Home Minister, Mr. Nanda, is not really happy in bringing forward this Act to get our approval. He might have spoken something in justification of the Act, but I am afraid whether he meant what he said, because I think two considerations have been agitating his mind. One is political obligation and the other is his moral duty. Unfortunately, his political obligation has conquered his moral duty and hence this Bill.

I submit that the Preventive Detention Act is a blot on the statute and it is a nasty projection into the statute which defies proportion. The talked-out intention of this Act is to preserve the security of the country. You know security is not a commodity of a particular individual. It is an issue common to all the people of this country. Having seen to the motive behind the Government, I am convinced that the Preventive Detention Act is not for the security of the country. On the contrary, it is for the security of the ruling party.

If Parliament can be taken as a mirror to reflect the true spirit and aspirations and anxiety of the people of this country, Sir, we all know the reaction of the people of this country the moment when Chinese aggression on our country took place. We are all for the security of the country and everybody is conscious of that fact. We, Members of the opposition, are in no way inferior to the members of the ruling party, either in maintaining the security of the country or in seeing to it that the country is prevented from invasion by foreign people.

The pilot of this Act, while introducing the Bill defended it by saying that it is for the security of the country. While the Defence of India Rules were being enacted in this House, we were told again that it is for the security of the country. Thereby, I feel the government of the day is making an open declaration to the world that our country is suffering from want of security, not from outside alone but even from within. I think it is an open confession on the part of the Government of India to say that we cannot depend on our people, we cannot depend upon the sense of values and proportion, moral duties and responsibilities of the people; it is an open declaration on the part of the Government to say that we cannot hereafter believe the people, because in order to secure the security of the country we will have to depend on statutes, Acts, enactments and the like. I think it is shameful on the part of the Government of India to rely on legal luminaries to rule the people of this country. Already, we have got the Indian Penal Code, the Code of Criminal Procedure and so many other enactments which deal with particular situations. But the ruling party is not satisfied with the existing laws. It wants still more, and the result of it is the Preventive Detention Act as well as the Defence of India Rules.

Another point I want to stress here is, the basis of this Act is, according

[Shri Manoharan]

to me, power and nothing but power. The intention of this Act is to curb the opposition and to disturb the democratic thought and democratic tradition which we have built for the past so many years, based on the liberality of thought. Therefore, it is high time for the ruling party to refrain itself from this abnormal nonsense and irrationality. The well-known philosopher, Fenelon, has rightly pointed out that power is poison, which corrupts the conscience, hardens the heart and confounds the understanding.

Sir, now I want to quote from a famous author to prove what power could do and what power could make. Here is a quotation:

> "My Mistress—Power is my Mistress. The conquest of that mistress has cost me so much that I will allow no one to rob me of her or to share her with me".

So said Napoleon. What is the reaction of the author towards Napoleon? The author says:

> "He (Napolean) was selfish, self-centred and the dominating impulse of his life was not the pursuit of an ideal but the quest of personal power."

I quote it from nobody else but from the lotus-eater of Kashmir, our Prime Minister, who has written a book entitled *Glimpses of World History* (page 361). Probably, he was not aware that the very same paragraph will affect him in future when he becomes the Prime Minister.

Therefore, I am satisfied that the Government of the day has come forward with all these measures to maintain power. If the outcome of the Goa elections is a pointer, I can safely say that the day of doom for the ruling party is sealed.

I want to submit another aspect of this Act. I want to know whether the ruling party is convinced that it could maintain the law and order situation and security and integrity of the country only through laws, Acts, amendments and statutes. Are they afraid of the people and their sense of co-operation? I want to know how many Acts and rules the ruling party want to make to maintain the integrity and security of the country. Has the Government of India depended upon the Acts and rules, and not the people, for the maintenance of integrity and security of the country? The continuance of this Act, I submit, is nothing short of the prolongation of the lacerated idea on the part of the Government of India that the people of this country should not hereafter be counted upon for its support. If that continues to be the view of the government of the day, I am very sorry to point out that the Government cannot hope to steer the ship of the State for long.

I am afraid that if the Preventive Detention Act is continued, the democratic traditions which we have built up, based on the noble idea of liberality of thought, would disappear. Only the other day, an hon. Member of the ruling party was saying that this Act was not misused by the government of the day and that the minimum number of people were arrested under this Act and, therefore, it is a clear example that the government will not abuse the powers. That may be a good argument for him. But if he thinks genuinely that this Act is not being abused, it is very sparingly used and less number of people are arrested under this Act, I want to know why this unwanted Act is still kept in the statute book at all. This Act will give a strong hand, I am afraid, for the executive tyranny to continue unfettered. The Preventive Detention Act, according to DMK, according to the Members of all opposition parties and according to the genuine democratic sentiments of this country is a

cobra in the garden of democratic thought. Hence, I request the government of the day to scrap this Act, as soon as possible and see that normalcy is maintained to prove that the *bona fide* of the Government is sincere and not intentionally debaucherous. Therefore, the sooner it is removed, the better it will be for the country, for democracy and social values of the country. I hope the hon. Lady Minister will convey these sentiments to the Home Minister, who is missing now, and see to it that this enactment is dropped so that we can have real democracy, which we all cherish and value.

Shrimati Subhadra Joshi (Balrampur): Sir, is the word debaucherous parliamentary?

Mr. Chairman: I do not know the context in which it was used.

Shri Hari Vishnu Kamath (Hoshangabad): It is not unparliamentary but may not fit into this context.

Shri Narasimha Reddy: That word is there in the the dictionary.

Shri Manoharan: I did not use it against any particular person.

Shri Prabhat Kar (Hooghly): He has used it figuratively.

Mr. Chairman: I did not follow the context. There is no question of these words being strictly parliamentary or unparliamentary. It all depends upon the context. Anyhow, as gentlemen we do not normally use them in ordinary conversation.

श्री भागवत झा आजाद : सभापति महोदय, मैं व्यक्तिगत स्वतंत्रता का हामी हूं । मैं यह विश्वास करता हूं कि व्यक्ति के बोलने की आजादी, उसकी सम्पत्ति की आजादी तथा उस की हर एक आजादी की रक्षा होनी चाहिए । आज दो दिन से इस सदन में इस आजादी की चर्चा की जा रही है और इस के समर्थन में यह बड़े बड़े बयान दिये जा रहे हैं लेकिन क्या यह बात सच है कि इस कानून के अन्तर्गत उस आजादी पर कोई खतरा है ? प्रश्न तो यह है कि नजरबन्दी कानून क्या इस देश की कोटि कोटि जनता के लिए है या केवल कुछ गिने चुने व्यक्तियों के लिए है जो स्वयं इस देश की कोटि कोटि जनता की स्वतंत्रता के लिए एक खतरा बन गये हैं । अगर हम इस को इस रूप में देखें कि वास्तव में इस कानून के अन्तर्गत हम क्या करते हैं, अब तक सरकार ने क्या किया है और भविष्य में क्या करने वाली है तो प्रश्न स्पष्ट हो जायेगा और वह यह है कि यह कानून सिर्फ इसलिए लाया गया था उस समय और पिछली आठ बार इस सदन में इसलिये लाया गया कि इस गणतंत्र में जोकि बहुत ही शिशु है, ऐसे बहुत से तत्व हैं, ऐसी बहुत सी अराजकवादी शक्तियां हैं जोकि इस जनतंत्र को और उस के गुणों को तोड़ना चाहती हैं । इस लिए यदि हम इस कानून को इस रूप में देखें, तो हम इस का सही निर्देशन कर पायेंगे । आज आजादी के पंद्रह साल के बाद—हम इस के लिए सरकार की कोई तारीफ़ नहीं करते—देश में अभी भी ऐसी शक्तियां हैं, जो हमारे जनतंत्र को तोड़ना चाहती हैं । सिर्फ़ हम ही यह नहीं कहते, बल्कि आपोजीशन की तमाम पार्टीज भी यह कहती हैं । कल और आज के ब्यानों से यह बात स्पष्ट हो गई है कि ऐसा कानून इस देश में चाहिए, जो कि ऐसे तत्वों का विनाश करे । स्वतंत्र पार्टी ने कहा, सोशलिस्ट पार्टी के सदस्य, डा० लोहिया, ने कहा कि हिन्दुस्तान की कम्यूनिस्ट पार्टी को बैन करने के लिए ऐसे कानून चाहिएं । कम्यूनिस्ट पार्टी ने कहा कि इस देश के प्राफ़टियर्ज और बड़े बड़े पैसे वालों को रोकने के लिए, जो कि बहुत गलतकाम करते हैं और जिन का प्रतिनिधित्व मसानी साहब करते हैं, ऐसा कानून चाहिए । इस प्रकार सिर्फ़ हम ही नहीं

[श्री भगवत झा आज़ाद]

कहते, बल्कि आपोज़ीशन की कम्यूनिस्ट पार्टी कहती है, आपोज़ीशन की स्वतंत्र पार्टी कहती है, आपोज़ीशन की सोशलिस्ट पार्टी कहती हैं, हर पार्टी कहती है कि इस देश में ऐसा कानून अवश्य चाहिए, जिस के अन्तर्गत हम ऐसी राजनीतिक पार्टियों को, अगर वे देश के हित के ख़िलाफ काम करती हों, ऐसे व्यक्तियों को, जो कि जासूस हों, ऐसे प्राफ़िटियर्ज़ और ब्लैक-मार्केटियर्ज़ को, जो इस देश की जनता के हितों के प्रतिकूल काम करते हों, बन्द करना चाहिए ।

अगर इस बात पर हम सब एक हैं, तो हम देखें कि क्या ताज़ीराते-हिन्द की जो धारायें हमारे सामने हैं, क्या उनके अन्तर्गत हम यह कर सकते हैं । सब कोई यह जानते हैं कि जिस तरह का आज हमारा ताज़ीराते-हिन्द का कानून है, उस के अन्तर्गत हम उन तत्वों को बन्द नहीं कर सकते । मैं इस बात का समर्थक नहीं हूं कि कम्यूनिस्ट पार्टी या कम्यूनिस्ट को हिन्दुस्तान से बैन किया जाये, क्योंकि मेरे विचार में, जैसा कि अमरीका के भूतपूर्व राष्ट्रपति, सम्माननीय कैनेडी, ने कहा, या जो आज ख्रुश्चेव कहता है, इस देश में ही नहीं, बल्कि इस संसार में विभिन्न आर्थिक और शासन व्यवस्थाओं को साथ साथ रहने का अधिकार है, ताकि वे आपस में काम्पीटीशन कर के वह समाज लायें, जिस के प्रति लोगों की अधिक रुचि और सुझाव हो । इस लिए इस परिस्थिति में हम चाहते हैं कि कम्यूनिस्ट पार्टी और कम्यूनिज्म रहें, लेकिन क्या यह बात इस देश को मालूम नहीं है कि इस कम्यूनिस्ट पार्टी के अन्तर्गत वे प्रो-पीकिंग एलिमेंट्स हैं, जिन का नेतृत्व इस सदन में कम्यूनिस्ट पार्टी के नेता, कामरेड ए० के० गोपालन, करते हैं ? क्या यह सच नहीं है कि उस कलकत्ता में, जिस का हवाला माननीय सदस्या, श्रीमती रेणु चक्रवर्ती, ने दिया,. . . .

श्री सरजू पाण्डेय (रसड़ा) : सभापति महोदय, मेरा एक व्यवस्था का प्रश्न है । मेरा कहना है कि अभी माननीय सदस्य ने एक चार्ज लगाया । इस सदन में यह रूलिंग है कि जो सदस्य या मिनिस्टर जवाब देने के लिए हाज़िर न हों, उन के बारे में ऐसी बातें न कही जायें । श्री ए० के० गोपालन कम्यूनिस्ट पार्टी के लीडर हैं । श्री भागवत झा आजाद ने कहा है कि वह प्रो-पीकिंग एलिमेंट हैं । मेरा निवेदन है कि जो सदस्य यहां पर मौजूद न हों, उन के बारे में इस तरह की बातें न की जायें ।

Mr. Chairman: There is no point of order. I have understood him. Members are free to talk anything they like. We cannot ensure the presence of every Member here before a Member exercises his right of criticising the attitude of politics.

श्री भागवत झा आजाद : सभापति महोदय, मैं ने सिर्फ़ यह कहा है कि क्या यह बात झूठ है कि कम्यूनिस्ट पार्टी ने स्वयं उस पार्टी के नेता, श्री गोपालन, से यह मांग की है कि कलकत्ता में डेमोक्रेटिक कन्वेन्शन क्यों किया गया । क्या था वह डेमोक्रेटिक कन्वेन्शन ? वह कन्वेन्शन उन प्रो-पीकिंग एलिमेंट्स का था, जो इस देश की आजादी और सुरक्षा को अन्तर्राष्ट्रीय कम्यूनिज्म के नाम पर बलिदान कर देना चाहते हैं । अगर इस देश में ऐसे तत्व हैं, अगर श्री सरजू पाण्डेय ऐसे तत्वों का समर्थन करते हैं, तो उन को भी प्रिवेंटिव डिटेंशन एक्ट के अन्दर बन्द कर देना चाहिए ।

लेकिन मैं जानता हूं कि कम्यूनिस्ट पार्टी में श्रीमती रेणु चक्रवर्ती और अन्य सदस्य भी हैं, जो ऐसे तत्वों का समर्थन नहीं करते हैं । मैं जानता हूं कि कम्यूनिस्ट पार्टी के सेक्रेटरी श्री गोविंदन नायर, उन का समर्थन नहीं करते हैं । मैं जानता हूं कि कम्यूनिस्ट पार्टी में प्रो-पीकिंग एलिमेंट्स कम हैं । लेकिन अगर इस देश में एक भी ऐसा व्यक्ति है, जो इस देश की आज़ादी और सुरक्षा को अन्तर्राष्ट्रीय कम्यूनिज्म के नाम पर बलिदान करना चाहता है, तो सरकार को प्रिवेंटिव डिटेंशन

एक्ट चाहिए और उस के द्वारा उस व्यक्ति को बन्द करना चाहिए । (*Interruption*) इस बात को जाने दीजिए । यह बहुत बड़ा प्रश्न है । लेकिन अगर इस देश में ऐसे तत्व हैं, जो कि देश की आज़ादी और सुरक्षा के लिए ख़तरा हैं, तो सरकार के पास प्रिवेंटिव डिटेंशन एक्ट से आगे भी कोई कानून चाहिए जिस के द्वारा वह उन तत्वों से डील कर सके, उन को बन्द कर सके ।

कम्यूनिस्ट पार्टी के मेम्बरों को मैं कहना चाहता हूं कि इस देश में आज जो मूल्यों का दर बढ़ रहा है, क्या वह इस लिए बढ़ रहा है कि देश में उत्पादन की बहुत अधिक कमी है । यह बात ठीक है कि देश में उत्पादन की कमी है और चीज़ों की मांग बढ़ गई है, लेकिन चीज़ों की मांग चीज़ों के उत्पादन से इतनी नहीं बढ़ी, जिस के कारण चीज़ों का मूल्य इतना बढ़ जाये । क्या कम्यूनिस्ट पार्टी के मेम्बर इस बात का समर्थन नहीं करेंगे कि इस देश में जो काला-बाजार करने वाले हैं, जो होर्डर्ज हैं, जो मूल्यों की स्फ़ीति से फ़ायदा उठा कर जन-साधारण के साथ खिलवाड़ करने वाले हैं, उन को इस कानून का प्रयोग कर के बन्द किया जाये ? अगर वे वास्तव में साम्यवादी हैं, तो क्या वे इस बात का समर्थन नहीं करते हैं ? इस परिस्थिति में प्रिवेंटिव डिटेंशन एक्ट क्यों नहीं चाहिए ?

श्री सरजू पाण्डेय : हम यह जानना चाहते हैं कि इस कानून को प्राफिटियर्ज़ और ब्लैक-मार्केटियर्ज़ के ख़िलाफ़ कितना इस्तेमाल किया गया है ।

श्री भागवत झा आजाद : पाण्डेय जी बेकार क्यों चीख़ते हैं ? वह ज़रा मेरी बात सुनें ।

Mr. Chairman: I do not like him to stand up again and again. Will he please sit down?

Shri Ram Sewak Yadav: On a point of information, Sir,

Mr. Chairman: Well the hon. Member please sit down? There is no point of information unless the Member gives in

श्री राम सेवक यादव : (बाराबंकी) : माननीय सदस्य बैठ गए हैं । मैं कुछ जानकारी चाहता हूं ।

Mr. Chairman: He has not given in for you. I have asked him to resume his seat. There is no point in standing up and intervening in the debate. If there is any point to be replied, there are other Members who are going to speak and they can refer to that. I am not allowing much time to the Congress Members. If he is willing to answer you, then that is a different matter.

श्री राम सेवक यादव : वह उत्तर देंगे, श्रीमान् ।

श्री भागवत झा आजाद : सभापति महोदय, मैं उन के प्रश्न का बिना पूछे ही जवाब देना चाहता हूं । माननीय सदस्य, डा० लोहिया, ने कहा कि डंडा तुम चलाओ, लेकिन डंडा कानून के अन्तर्गत चलाओ । उन्होंने कहा कि डंडा चलाओ एन्टी-सोशल एलिमेंट्स, ब्लैक-मार्केटियर्ज़ या होर्डर्ज़ के ख़िलाफ़ या ऐसी पोलीटिकल पार्टीज के नेताओं या सदस्यों के ख़िलाफ़, जो इस देश के अमन और चैन को तबाह करना चाहते हैं ।

श्री राम सेवक यादव : लेकिन होर्डर्ज़ के ख़िलाफ डंडा चलाया नहीं गया ।

श्री भागवत झा आजाद : मैं एक उदाहरण देना चाहता हूं । मेरा क्षेत्र भागलपुर है । अभी तीन चार महीने पहले वहां पर एक सिंचाई योजना बनी । उस सिंचाई योजना के अन्तर्गत पानी सब जगह गया । एक जगह बीस गांवों में, जहां की ज़मीन सोना उगलती है, पानी इस लिए नहीं गया कि इन पोलीटिकल पार्टीज के सदस्यों ने आस-पास की जनता को गुमराह किया, भड़काया और वहां पर चैनल नहीं बनने

[श्री भागवत झा आजाद]

दिया, जिस का परिणाम यह हुआ कि उन बीस पच्चीस गांवों की जनता तबाह और बर्बाद हो गई। वह इस लिए तबाह व बर्बाद हो गई, क्योंकि वह इस देश की जनतंत्रीय पार्टी, कांग्रेस, के साथ है, उस को वोट देती है और उस के प्रतिनिधि को चुनती है। मैं ने इस का समर्थन किया कि प्रिवेंटिव डिटेंशन एक्ट के अन्तर्गत उन का चालान करो। उन का चालान किया गया और फिर वहां पर नहरें खोदी गईं, जिन का पानी हजारों एकड़ जमीन में गया और आज वहां सोना लहलहा रहा है।

सभापति महोदय, क्या इस बात के लिए कानून नहीं चाहिए? प्रश्न बहुत स्पष्ट है। कहा जाता है कि विभिन्न देशों में यह कानून नहीं है, अमरीका में नहीं है। मेरी मित्र, कम्युनिस्ट पार्टी की सदस्या, श्रीमती रेणु चक्रवर्ती, ने बड़ा भारी उदाहरण दिया युनाइटिड स्टेट्स आफ़ अमेरका का। वह न भूलें कि मैकआर्थर वहीं पर था। वह न भूलें इस बात को कि अगर कम्युनिस्टों के खिलाफ़ कहीं पर सब से बड़ी जद्दो-जहद की गई, तो वह अमरीका में मैकार्थी ने की। मैं उस के ही जस्टिफ़िकेशन पर जोर नहीं देता। उस का जस्टिफ़िकेशन हो या न हो, लेकिन अमरीका की दुहाई क्यों दी जाती है। यह भी याद रखना चाहिए कि अमरीका में इस संसार के महान् मानवतावादी और शान्ति के प्रबल समर्थक, कैनेडी, की हत्या कर दी गई। काश कि हम यह सोचते कि उस देश में भी ऐसा कानून होता, जिस के अंतर्गत इतनी बड़े निर्मम और बेरहम हत्या न हो पाती।

14-40 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

यहां पर इंग्लैंड की भी मिसाल दी जाती है। लेकिन आप देखें कि दूसरे देशों में जो कानून हैं वे इस रूप में नहीं हैं, इस नाम पर नहीं हैं। यह तो एक बात है। दूसरी बात यह है कि और देशों में कानून इसलिए नहीं है, इंग्लैंड में कानून इस लिए नहीं है कि वहां पर दो या तीन पार्टियां काम करती हैं, लिबरल पार्टी कंजर्वेटिव पार्टी और लेबर पार्टी इंग्लैंड की पार्लियामेंट में जो पार्टी सरकार में होती है तो दूसरी पार्टियों के नेता या सदस्यगण, जैसे हिन्दुस्तान में होता है वैसे, किसी भी सही बात का गलत उपयोग अपनी पार्टी के लिए नहीं करना चाहते हैं और जो कहते हैं, करीब करीब उस में विश्वास भी करते हैं। हिन्दुस्तान में जो अपोजीशन पार्टियां हैं चूंकि उनको आज तक समर्थन जनता से नहीं मिला है, भविष्य में भी जनता का उनको समर्थन मिलने वाला नहीं है, इसलिए किसी भी अच्छी बात तक का वे विरोध ही करती हैं। यह सिर्फ इसलिए होता है क्योंकि कांग्रेस गवर्नमेंट ने उसको किया है। अगर किसी चैनल को खोदा जाए, अच्छी सिंचाई की योजना हो, तो विरोध इसलिये होता है कि आने वाले तीन वर्षों के बाद वोटरों को गुमराह करके उनको अपने साथ किया जा सके।

प्रिवेंटिव डिटेंशन की आवश्यकता क्यों है? हमारे कम्यूनिस्ट मित्र जानते हैं कि रूस में एक चीज है जिस को इकोनोमिक क्राइम कहा जाता है। हम भी चाहते हैं कि इकोनोमिक क्राम्स् के खिलाफ़ इसका उपयोग किया जाए। बनर्जी साहब जब इस बात को कहते हैं तो हम उनके साथ हैं। जो प्राफिटीयर्ज हैं, ब्लैकमार्किटीयर्ज हैं या ऐसे दूसरे तत्व हैं, समाजविरोधी तत्व हैं, उनके खिलाफ क्यों नहीं इसका प्रयोग होता है, अगर ऐसा कहा जाए तो हम आपका समर्थन करेंगे। मैं सरकार से अनुरोध करता हूं कि देश की जो आर्थिक व्यवस्था है अगर उसमें कोई गड़बड़ करने की कोशिश करता है, तो उसके खिलाफ इसका उपयोग किया जाए।

संकटकालीन स्थिति में जब हमारे पास भारत रक्षा कानून है तो इस कानून को क्यों लाया जा रहा है, यह प्रश्न हमारे मसानी

साहब ने उठाया है और हमारे एक कांग्रसी मित्र ने भी कहा कि उनकी समझ में यह बात नहीं आती है। इसका जवाब साफ है। आप दोनों के प्राविजंज को देखें अगर आप एसा करेंगे कि तो भेद आपको साफ मालूम पड़ जाएगा। हो सकता है कि संकटकालीन स्थिति हमारे देश में अधिक दिनों तक चले। ऐसी स्थिति में जिन लोगों को इस कानून के अन्तर्गत नज़रबन्द किया जाएगा वे बिना किसी और अधिकार का उपयोग किए हुए जेल की सीखचों के अन्दर बन्द रह सकते हैं क्योंकि संकट कालीन स्थिति के कारण राष्ट्रपति ने उन तमाम कानूनों को ससपैंड कर दिया है जिन के अनुसार किसी भी व्यक्ति को यह आज़ादी थी कि वह सरकार के किसी भी काम के खिलाफ किसी कोर्ट में अपीलकर सके। अगर आप वैयक्तिक आज़ादी के समर्थक हैं तो आपको प्रिवेंटिव डिटैंसन का समर्थन करना चाहिए बनिस्बत भारत रक्षा कानून के। इसका कारण यह है कि इसके अन्तर्गत व्यक्ति को अधिकार है कि वह तीन महीने से अधिक नहीं रखा जा सकता जब तक कि जो एडवाइज़री कमेटी है, वह इसको इजाज़त न दे दे। इस कमेटी में जज के कैलिवर के लोग हैं। यह दूसरी बात है कि इस सदन के नामिनेटिड मैम्बर श्री फ्रैंक एन्थोनी साहब समझते हैं कि हर जज बईमान है, हर मैजिस्ट्रेट बेईमान है, हर मिनिस्टर अनस्क्रुपुलस है। मैं समझता हूं कि ऐसा कहने वाला सब से बड़ा अनस्क्रुपुलस है। यह इसलिए कि इन माननीय सदस्यों के पीछे जनता का कोई मत नहीं है। अगर वह समझते हैं कि यह गवर्नमैंट बड़ी शेमफुल है, बड़ी अनस्क्रुपुलस है, शासन व्यवस्था में हर आदमी बेईमान है तो उनको कहना चाहिए कि मैं ऐसी अनस्क्रुपुलस और शेमफुल गवर्नमैंट का नामिनैशन स्वीकार नहीं करता, मैं इस्तीफा देता हूं। क्या वह ऐसा कर सकते हैं? नहीं कर सकते हैं। ऐसा करके वह इस देश की पांच सौ से ज्यादा कंस्टिटुएंसीज़ में से कहीं से भी खड़े हो सकते हैं और देख सकते हैं कि वह कामयाब होते हैं या नहीं—(इंटरप्शंज़) नम्बियार साहब बहुत चिल्ला रहे हैं। उनको नहीं मालूम कि एन्थोनी साहब उनको बन्द करना चाहते हैं इस कानून के अन्तर्गत। फिर भी वह उनके समर्थन में खड़े हो रहे हैं। दुर्भाग्य यह है कि यह जो विभिन्न पार्टियां हैं, छोटी छोटी पार्टियां हैं, उनको जनता का समर्थन प्राप्त नहीं है, तो मिलती हैं केवल एक काम के लिए कि कांग्रेस को उलटने का कोई उपाय करो। याद रखिए कि कांग्रेस पार्टी ने और उसके नेता प्रधान मंत्री नेहरू जी ने इस देश की कोटि कोटि जनता को गणतंत्र का स्वाद चखा दिया है। हम तीन तीन चुनाव लड़ कर आए हैं। बहुत मुम्किन है कि आप दूसरी बार न आ सकें। मेरा मतलब आप से नहीं है, आपकी पार्टी से है। आप आ सकते हैं।

मैं भी व्यक्ति की स्वतंत्रता का प्रबल हामी हूं। लेकिन मैं आपके तर्क को समझने में असमर्थ हूं। हम कांग्रेस पार्टी में या सरकार में जो ख़ामियां हैं, उनको सामने रखने में किसी से पीछे नहीं हैं। मिड टर्म एप्रेज़ल जो तीसरे प्लान का हुआ था, उस वक्त क्या सरकार की ख़ामियों की हम लोगों ने आप से कम कटु आलोचना की थी। हम क्या इस बात के समर्थक नहीं हैं कि किसी सदस्य को बिना पूछे, बिना बतलाये नज़रबन्द न किया जाए। लेकिन हम यह समझते हैं कि यह कानून सिर्फ उन मुट्ठी भर लोगों के लिए है जो इस देश की जनता की आज़ादी को ख़तरे में डालना चाहते हैं। याद रखिये लिबर्टी और लाइसेंस में फर्क़ है। जो भेद है उसको आप समझिये। यह कानून सिर्फ उन खुफियों के लिए है, उन अन्तराष्ट्रीय तत्वों के लिए है जो ताजेरातेहिन्द के अन्तर्गत पकड़े नहीं जा सकते हैं। आप कह सकते हैं कि पकड़े जा सकते हैं। मैं इस को मानता हूं लेकिन वह वैड कारेक्टर के तौर पर ही १०७ या १०९ में पकड़े जा सकते हैं। अगर वैसा किया भी जाता है तो भी आप कहेंगे कि बड़ा जुल्म हो गया। आप किसी क्षेत्र में आ कर वहां की

[श्री भागवत झा आजाद]

जनता को भड़का कर उस अंचल की हजारों एकड़ जमीन को पकने नहीं देना चाहते हैं। आप देश के उत्पादन में बाधा पहुंचाना चाहते हैं। आप कहते हैं (इंटरप्शंज) हमारे सरजू पाण्डेय जी मजदूरों में काम करते हैं। अभी अभी एक वर्कशाप में उसके दोस्तों ने कहा था कि एमरजेंसी तो है लेकिन हम काम नहीं करेंगे। यह भी तब जब कि ए० आई० टी० यू० सी०, इंटक और सरकार में समझौता हुआ था कि निर्बाध रूप में काम होगा। हमारे सरजू पाण्डेय जी की पार्टी ने उस वर्कशाप में बगावत करवाई, घंटी बजवा दी, कह दिया कि काम नहीं करना चाहिये ऐसी चीजें क्या राष्ट्र के हित में हैं? अगर ऐसी पार्टी और ऐसे मजदूर हैं जो इस तरह की हरकतें करते हैं तो मैं नन्दा जी से कहूंगा कि उन को प्रिवेंटिव डिटेंशन में वह जरूर बन्द करें।

एक अन्तिम बात शिकायत के तौर पर नंदा जी से कह कर मैं समाप्त करता हूं। हमारे ऐन्थोनी साहब ने कहा, तथा हमारे लोहिया साहब ने कहा कि बड़े आप उग्र हैं। लेकिन मेरी शिकायत यह है कि आप बड़े नर्म हैं। आप को मजबूत बनने की जरूरत है, दृढ़ता से काम लेने की जरूरत है। अगर इस देश में आप समाजवाद लाना चाहते हैं तो आप को उन तमाम तत्वों को जेलों के सींखचों में बन्द करना होगा जो उत्पादन में बाधा पहुंचाते हैं, जो देश में शान्ति स्थापित होने देना नहीं चाहते हैं, जो दूसरों के लिये खुफियागिरी करते हैं, अमन चैन में रहने देना नहीं चाहते हैं, ऐसी कार्यवाही करना चाहते हैं कि जिस में हमारा यह नवजात गणतन्त्र बिना किसी बाधा के पनप और फल फूल न सके।

यह कानून बहुत आवश्यक है मुट्ठी भर लाइवेंस रखने वालों के लिये न कि देश के कोटि कोटि जनों के लिए जिन की लिबर्टी की रक्षा हम करना चाहते हैं और जो देश के प्रति वफादार हैं। उन की रक्षा इस के अन्तर्गत होगी।

Shrimati Sharda Mukerjee (Ratnagiri): I rise to support the Preventive Detention (Continuance) Bill which seeks the continuation of the Preventive Detention Act of 1950.

I have neither the gift of eloquence nor the facility of fabrication which some hon. Members of the Opposition Party have demonstrated and, therefore, I can only give you the facts as I see them.

Indeed, this is a curtailment of individual liberty. But it is also to the credit of Government that in spite of their having this very arbitrary power, the total number of arrests during the whole year has been very small. The statement furnished by the hon. Minister shows that approximately 284 persons were arrested under this Act, and out of them more than 260 were arrested for *goondaism*.

I and the other Members of my party cherish our individual liberty just as much as some of the more articulate Members of the Opposition do. It is not willingly, therefore, that we agree to this arbitrary power to empower Government to detain such persons as may cause harm to society or as may harm the the security of the country. The very fact that the Government want to extend this Act for only three years is evidence of their *bona fides*. As Opposition Members have said, there is an overriding majority on this side of the House; therefore, if the Government were to decide that this enactment should continue for 10 or 15 years, I think it more than likely that they would get the support of the House. But the fact that they want to extend it only for three years to tide us over this period of unsettlement and unrest within the country and till the danger which faces us on our borders passes is an evidence that the Government appreciate the importance of individual liberty in our country and want to have this Act

just as long as conditions in the country do not settle down. Therefore, much against my personal conviction, I do think that in view of the present conditions in the country and in view of the fact that there are in our country diverse elements, social, political and religious elements which can be incited by people purely in exploitation, purely to gain their own end. So long as these conditions exist in the country, it is necessary that for the general security of the people the Government be empowered with this extraordinary power.

Now, let us see what has been alleged against Government. It is alleged by Shri Frank Anthony that the Government are unscrupulous and unprincipled. Yet every five years this Party has gone to the people and come back elected with a large majority. If it was unscrupulous and unprincipled, would the people of India support this Government in such a large majority in three elections held every five years?

Let us see what the passage of this Bill will mean. First of all, it is the first and primary duty of the Government to maintain peace and order within the country. Secondly, the thing to consider is how far individual liberty is in fact curtailed. What is the justification for curtailing it? Here, I would like to agree with the famous writer who wrote on liberty about 100 years ago. I think the same principle prevails in the world today. It was John Stuart Mill who said that the only purpose for which power can be rightfully exercised over any member of a civilised community against his will is to prevent harm to others; his own good, either physical or moral, is not sufficient. That is the yardstick. Is individual liberty going to be exercised in such a manner by some people as to harm the general society and public security? If so, I think we are entitled to empower Government with this extraordinary power which temporarily curtails individual liberty guaranteed to us in our Constitution.

Our Constitution has given us in article 19, broadly speaking, three fundamental rights. The first is freedom of speech, which means freedom to criticise established order. Does this Bill in any way curtail that?- So long as you do it in a peaceful, orderly manner, there is nothing to stop you from criticising the Government either through the press or on the floor of the House or in any way you like. But if you speak in a manner which will create public disorder and incite violence, then the Government is entirely justified in seeing that it prevents such people from doing such things which constitute a considerable risk to public security and to society. Therefore, this Bill provides only a precautionary measure empowering Government to exercise its power to detain a person before he can cause this risk to society and the country.

The second right guaranteed is freedom of association which means the right to combine against those in power, the right of public speaking and public meeting, and the right to organise protest against the Government. This also is not in any way affected, provided all these things are one in a peaceful manner in a manner not calculated to incite violence or disturbance.

It is in respect of the third right that this Bill effects a curtailment—freedom from arrest except for breach of law. That means, this Bill empowers Government to arrest an individual before he is actually proved to be guilty of a breach of law. If the Government have to wait in some cases, like in the case of *goondas*, where some political motive is there, till an actual breach of law is committed, I am afraid, as conditions are today in our country, it may be to late. I know in my State when the States reorganisation question was on, and we wanted a separate Maharashtra State there was considerable violence and disturbance of the peace. I think that could have been avoided

[Shrimati Sharda Mukerjee]

if some suitable measures had been taken before we went as far as that.

Shri Nambiar: The Act was there. You could have used it, in good time.

Shrimati Sharda Mukerjee: I said 'if they were taken'. It is left to the State authorities to decide whether to exercise a certain law at their disposal or not.

Shri Bhagwat Jha Azad: You cannot understand it.

Shri Nambiar: We have understood it.

Shrimati Sharda Mukerjee: That proves my point that the State uses discretion and restraint and except when it has to, it does not resort to detention.

15 hrs.

What I am trying to say is that although the PD Act is an arbitrary Act, nevertheless the Government cannot afford to act in a manner which violates the provisions of our Constitution which provide us with fundamental rights in articles 19—21. The second thing is that if the Government is not cautious, it cannot get the public support that a government in a democratic set-up has to have. Finally, it may be interesting to know that this Act was passed in 1950 and due to the Supreme Court's judgment it had to be amended four times: 1950, 1951, 1952 and 1954. The Judiciary found that certain parts were *ultra vires* and in deference to that we had to amend the Act. One may say that the Government has the overall power in the country; still the Parliament in our country and the Government in our country are not supreme. The Judiciary can hold the Acts of Parliament as *ultra vires*. I do not agree with Mr. Frank Anthony when he says that the entire Judiciary is influenced by the Government. He says the Government is corrupt, therefore the judiciary is corrupt, so everyone down below is corrupt. That is going too far. For the last 17-18 years Government has maintained peace and order in this country; that is itself evidence of the democratic principles which we abide by. There are no arbitrary laws such as in those countries which my opposition friends admire. I had been to some of them and also to the Asian countries like Indonesia and I know that freedom is nowhere of the same standard as obtains in our country. So, that goes to the credit of our Government that while maintaining such freedom, it had to detain only about 290 odd people, 260 of whom are *goondas* who violate public security and terrorise people—there are not many political prisoners—or people who have broken the law in the name of reiligion or other ideologies. In conclusion, I say that this is not a penal act but a preventive Act, for the purpose of the safety and security of our people. Even at the cost of temporary curtailment of individual liberty, it is entirely justifiable. It requires the support of Parliament till such time as we tide over the period of unrest and unsettlement in the country. And, therefore, it is imperative for us to give this added power to the Government.

Shri Nambiar: Sir, it is my misfortune that after eleven years, I have to speak on the same subject. It was in 1952 when we came here first that this subject was raised and Dr. Katju was there. When I spoke in 1952 on the same subject, I had come out of the jail after 2½ years of incarceration under the provisions of this very Act. Much has been said by the hon. Home Minister about the constitutionality of the provision. But he has forgotten to see the Directive Principles of our Constitution:

> "We the people of India having solemnly resolved to constitute India into a sovereign democratic republic and to secure to all citizens: Justice, social, economic and political; Liberty of thought, expression, belief, faith and worship; Equality of status and of opportunity: . . ."

After seventeen years of Congress rule, have they managed to progress even a little towards the achievement of these directive principles? To-

day we are in the midst of an economic upheavel and crisis; the common man, the poor worker, the middle-class employee and the unfortunate wage earner all find it difficult to live because of the rising cost of living. In these conditions the hon. Minister speaks of article 22! He says that because there is such a provision, he can resort to preventive detention indefinitely. But have they kept up to their promises prior to coming to power? When they were not in power, they called such measures as lawless law—the Defence of India Rules, Rowlatt Act, section 144; they called them all satanic law. But have they become lawful law immediately after they had come to power? It was in 1948 that the States started preventive detention and that within 12 months of independence it become a lawoful law. Mahatma Gandhi and our leaders taught us that the people must be roused and must be made to act; But by this lawless law, the Government are not allowing people to act or move forward. The Preamble in the Constitution says that opportunities should be given to all. But we find the contrary here in practice. The rich are becoming richer, the poor, poorer. What is the opportunity left for the commonman to act so that he can come up to an equal level if it is not to be through their action? Can they believe that the Congress Government which promised everything will bring them all? They say that the people are acting once in five years, in the elections the hon. lady Member said so. Is that the only way that they should act? The hon. Minister the other day referred to unaccounted black money. This money came into being during the last fifteen years of Congress misrule. Why were not people allowed to intervene while this sort of accumulation was going on? When people moved they were brought to book with the help of this merciless law, lawless, draconian law and today they ask: "What is the harm in keeping the law and if we wrongly book, the advisory board is there to release them?"

History shows that all who work for workers and peasants were put behind bars. But can the hon. Minister say with all his conscience that he has booked the culprits who create economic crisis in the country, who inflate prices—one of them at least? On the other hand, they booked hundreds and hundreds of workers' and peasants' representatives and put them behind the bars. In effect they say they are working as the tools of of the vested interest, when this law is brought into play against the people who struggle for their progress and for better living conditions, for which the Congress itself stood for 85 years in this country, and for which Mahatmaji sacrificed his life.

Shri Tyagi (Dehra Dun): Are you sure than those activities were legitimate?

Shri Nambiar: It is for the legitimate rights that the workers and peasants did it. What else is there? By the implementation of this Constitution, is the worker to lose if he gets equality of opportunity, or have the vested interests to lose? If the worker is to be obstructed by anybody in his progress, it is by the vested interests and the Government becomes the tool of the vested interests to oppress the worker, to protect the blackmarketeer, the rich and moneyed class. That is why the Government are still coming forward to keep this law on the statute-book.

I find there is a sort of co-ordination or rather a consensus of opinion running through the minds of Shri Masani, Shri Frank Anthony and the hon. Minister of Home Affairs. In one respect, these two feel that the draconian law should be used against the Communist Party alone. Their complaint is that even once in a way, here and there, because of the pressure of the people, they have to book one or two blackmarketeers, sugar hoarders and businessmen in Delhi. As a lawyer, I like the lawyer-Member, Mr. Anthony, who spoke like that, but both he and Mr. Masani join together to attack us by saying, "Why

[Shri Nambiar].

do you want this law except against the communist party"? So, "ban the Communist party." I can tell you what the Communist party stands for. It stands for the benefit of the poor man, to create suitable living conditions and better standards of living for the worker, the peasant and the middle class employee. We have no vested interests. We have no support of the black money in this country.

If the Communist party wanted to have such powers, they had an occasion to do so in Kerala, when the Communist party was in power there. During those 28 months, so much agitation had been created against the Communist party and we were attacked from all quarters. The Communist Ministry refused to resort to the Preventive Detention Act. The other day, in this very House, the late-lamented Govind Ballabh Pant asked one of us here as to why the Communist party in power had not resorted to the Preventive Detention Act, while it was in power, and if the Preventive Detention Act were used, we could have saved the Government. We never wanted to cling to power like that, because we felt that we must act on the lines and traditions of our national movement. Even before we became independent, the Communist party of India stated that it did not want such draconian laws to be restored to to suppress the people and cling to power, just as the Congress misrulers are doing today. Therefore, we never used it. So, I can assure everybody—unfortunately Shri Frank Anthony is not here now—and Shri Masani and his followers that the Communist party is not a party which has to be opposed on the question of this law, because if the Communist party had occasion—and it still has occasion—to rule any part of this country, it can rule without such a law, because it has full confidence in the people for whom it seeks redress. Therefore, this is not going to be used by us.

I must now point out to the hon. Members of this House that two hon. Members of this House—Shri Dasaratha Deb and Shri Biren Dutt from Tripura are behind the bars under the Defence of India Rules.

Mr. Deputy-Speaker: We are now on the Preventive Detention Act.

Shri Nambiar: Yes, but both the Defence of India Rules and the PD Act have the same effect. From Tripura, they are the only Members elected to this House. The Congress wanted to put up a Raja or a Zamindar against these two gentlemen, but he refused to accept because he knew that he would be defeated at the hands of these gentlemen. I think that these two hon. Members are behind the bars for more than one year under the preventive detention measure. I can say—I may be excused for saying it—that the Government is shameless and even today they are unable to put them before a court in order to punish them, or to give them a charge-sheet. The Government are doing nothing, and those Members are still kept behind the bars, and are prevented from coming to this House. What has happened during the last twelve months, when the Defence of India Rules were invoked to suppress the people?

Shri Nanda: We are now discussing the PD Act.

Shri Nambiar: Yes; both are preventive.

Mr. Deputy-Speaker: They are not the same. We are not concerned now with the DI Rules.

Shri Warior: The Acts are different, but the action is the same.

Shri Nambiar: It was only yesterday that the hon. Minister said that of these two things, one is sharper than the other. That is what he said. He uses a sharper weapon.

Mr. Deputy-Speaker: The hon. Member is a seasoned parliamentarian, and he knows that these are two different Acts.

Shri Nambiar: I bow to your ruling, but what I say is that those two Members are prevented from attending the sittings of the House.

Mr. Deputy-Speaker: He can take other oportunities. Now we are on the PD Act and not on the DIR.

Shri Nambiar: I agree. It is only the decision of the District Magistrate, either to put them under the PD Act or under the DIR behind the bars. Both the provisions are there. They have done it like that. I may submit that 33 persons are still behind the bars in West Bengal. That is not accounted here. That does not come under preventive detention because this blue book conveniently kept them out, and it comes under the black book, which is the Defence of India Rules.

Mr. Deputy-Speaker: We are not concerned with the Defence of India Act now. They cannot come under this Act which is under discussion.

Shri Vasudevan Nair: We can cite examples as to how this Government could misuse the powers that they are taking. We can cite examples how they have misused the powers.

Shri Nambiar: Not only that. In Maharashtra, more than 61 people are behind the bars. In West Bengal, more than 33 are behind the bars, and orders have been issued in regard to Uttar Pradesh and other States. If all these things are put together, what does it come to? It is the suppression of the feelings of the people. Last year, in November, when the DIR was brought in, they had an opportunity to put them under the PD Act or the DIR. They resorted to the DIR. Except those who come under this, others were released. What happened during this one year? Was the defence of India jeopardised by the Communists or their followers? The proof of the pudding is in the eating. Who jeopardises the defence and security of the country? It is the anti-social, internal elements who do it. It is not the Communist party or their followers. The Communist party and their folowers were working hard durnig this one year for the defence of the country, to improve the defences of the nation. But, on the other hand, in their shops, in the stock exchange rooms, the anti-social elements were acting day in and out, and they have corrupt, black money, and they are creating so much of confusion in this country. Those fellows are being supported indirectly by Shri Masani and company, and also have the blessing of our hon. Home Minister who says that this Act, after all, is there. "We keep it there, and I am not going to use it against them; I am not going to use it against the workers." He said yesterday—

Shri Nanda: I do not want to interrupt needlessly, but it is a total misrepresentation of what I said. I myself stated here, and I acknowledge, that there does not appear, to me to be adequate use in this respect at least so far as this legislation is concerned. It may have been the DIR, etc., against the hoarders and profiteers and all that. I said that.

Shri Nambiar: Yesterday, he stated that the workers have the right to demonstrate, and procession on etc., but if they resort to strike, then he will have to use it.

Shri Nanda: I never said that. The hon. Member insists on saying things like that. Though I said that strikes in these days during the period of emergency will have something of an antinational flavour, I did not say that the Preventive Detention Act will be used against them. I said, "Please stop short of violence."

Shri Nambiar: If that is so, I stand corrected, because it was my impression—

Shri Nanda: Wrong impression.

Shri Nambiar: I am prepared to correct it. But there is one thing. Can we have an assurance from the hon.

[Shri Nambiar]

Minister of Home Affairs that this Preventive Detention Act will not be used against the trade unions and the working class if they struggle for their legitimate rights?

Shri Tyagi: Violence only.

Shri Nambiar: Never violent. The communist party has made it very clear repeatedly that it does not stand for violence. We do not resort to violence. They are always putting forward this pretext of violence us cover to attack the communist party. They have been accusing us of extra-territorial affinity. Now they have nothing to say. When the country was faced with aggression from a communist country, it was the communist party here which rose up and defended the country along with others. Now they are unable to use that pretext. Still Mr. Masani and Mr. Anthony attack the communist party and ask the Government to ban the communist party if it could, because the blackmarketeers and others who oppose the directive principles of our Constitution coming into realisation are very much interested to see that the people's voice must be stifled. It is the communist party with the working class and the peasantry behind is bold enough to defend the cause of the workers even at the risk of going to jail.

Sir, to me jail is nothing new. For several years, I have been in jail. I have not built up a bank balance nor am I interested in any business house in the country. I do not receive any money from any business concern. But why did I defend the cause of the worker? When the national movement impelled us, when the poor men of the country were oppressed by the Britishers, we joined the movement to help the people. That help comes by the strength of the people and not by the mercies of a certain leader. That strength is to be mobilised and galvanised. We, communists, wanted to serve that cause, for which we were thrown into prison by the same Draconian laws which the same Congress leaders opposed once. Now they find those laws convenient to keep them in power. The taste of power is such that they are prepared to compromise on even their elementary principles.

Sir I was surprised that not even a single Congressman with some conscience has said that this is a Draconian law. Even the hon. Lady Member who just spoke said, "it goes against my conviction and my feeling, but stil I have to suport it." Why? They support this Bill because they are in the Congress Party and they are intimately connected with the vested interests. Otherwise, how can you understand these speeches? The communist party never indulged in such a sort of thing. Our conscience is very clear. We work for the ordinary man in the street. We have no other purpose. I can tell you in all humility that never in the history of any country there was any occasion when a communist movement or a movement of the workers or peasants could be suppressed by law. If these people have got the humility to study history, the future history will teach them. Hitlers, Mussolinis and Tojos have not succeeded. The neo-Hitlers and Mussolinis also will fail, not because communism is something sacred, but because behind the theory of communism, there is the desire of millions and millions of toiling masses of this country. If today we do not have the strength to challenge the ruling party, the day may come when the working class, the toiling masses of this country, will challenge them. If, afraid of that danger you are trying to put a ban on them . . . *(Interruptions)*.

Shri Tyagi: Workers will always support us.

Shri Nambiar: The Companies Act has been amended to accommodate flow of money into the Congress exchequer from employers which money was utilised in the elections against the people.

Some hon. Members in the opposition and a portion of the Congress Party including Shri Bhagwat Jha Azad—used to speak of socialism—but I understand their socialism now—have joined together in crying hoarse against the communist party today. Even after 16 years of the Congress rule, they want this Draconian law on the statute-book to suppress the communists. God forbid, they are not going to have that opportunity. Let them change their method, the sooner they change, the better it will be for them. I may say here that the communist party, the working class and the toiling millions of this country will not get suppressed by any Draconian measure, whether it be Preventive Detention Act or DIR, but we will sacrifice, and stand by the people and defend their interests till the last.

श्री ज्वा० प्र० ज्योतिषी : उपाध्यक्ष महोदय, विरोधी पक्ष की ओर से उठाई गई दलीलों को मैं ने गम्भीरतापूर्वक सुना । अभी-अभी माननीय सदस्य, श्री नम्बियार, ने कहा कि क्या कारण है कि शासन आज उसी कानून की पुनरावृत्ति करने जा रहा है, जिस को काला कानून कहा जाता था । मैं बहुत अदब के साथ श्री नम्बियार से निवेदन करूंगा कि वह इस बात को याद करें कि वह कौन सा वक्त था, किस टैम्पामान से वह कानून ढल कर आया था, उस कानून का उस वक्त मकसद क्या था, कौन से कांस्टीट्यूशन के अन्तर्गत उस कानून को बना कर इस देश पर लागू किया गया । यह बहुत विचारणीय बात है । अंग्रेज इस देश पर शासन करते थे । उन की मन्शा इस देश में शान्ति व्यवस्था कायम रखने की थी । लेकिन किस गर्ज से ? इस गर्ज से कि उन का राज्य मजबूत रहे, उन की जड़ें मजबूत रहें और इस देश की छाती पर वे अपनी हुकूमत जमाए रखें । इस लिये उन्होंने ऐसे कानून को इस देश पर लागू किया और इसी लिये हम उस कानून को काला कानून कहते थे ।

आज जो कानून इस सदन के सामने है, वह इस देश की जनता द्वारा बनाए गए कांस्टीट्यूशन की धाराओं के अन्तर्गत बनाया जा रहा है । इस देश की कोटि-कोटि जनता ने हम को यहां भेजा है । उस ने हम को यह आदेश दिया है कि हम इस देश में शान्ति और व्यवस्था बनाए रखें । और हम ऐसे नियम और ऐसे कानून बनायें कि इस देश में ऐसे तत्व न पनप सकें, ऐसे तत्व न जोर पकड़ सकें, जो कि इस देश की शान्ति और व्यवस्था को भंग कर सकें । इसलिये यह कानून बनाना जरूरी समझा गया । यहां की जनता ने हम को मन्डेट दिया है कि हम यहां पर बैठ कर गम्भीरतापूर्वक विचार करें, और ऐसे कानूनों की सृष्टि करें, जिस के द्वारा इस देश में एक पीसफुल वातावरण का निर्माण हो सके, ला एंड आर्डर को मेन्टेन किया जा सके, जिस के अन्तर्गत इस देश की तरक्की हो सके।

मुझे यह सुन कर प्रसन्नता हुई कि नम्बियार साहब को गरीबों का दर्द है । इस तरफ की बैंचों पर जो हम लोग बैठते हैं, वे भी इस दर्द से खाली नहीं है । हम इस देश से गरीबी और मुफलिसी को दूर करना चाहते हैं । हमारा यह मकसद है । हम अपनी शान्ति और व्यवस्था और अपने स्वराज्य को उस दिन तक पूरा नहीं मानते हैं, जिस दिन तक हम गरीबी, मुफलिसी और विषमता को इस देश से निकाल कर दूर न कर दें । उसी गरीबी और मुफलिसी को दूर करने के लिये यह जरूरी है कि हम इस देश में शान्ति और व्यवस्था कायम रखें । शासन ने जो कदम इस समय उठाया है, वह शान्ति और व्यवस्था को कायम रखने के लिए ही उठाया है ।

मैं माननीय सदस्य, श्री नम्बियार, और अपोजीशन में बैठने वाली समस्त पार्टियों से यह पूछता हूं कि क्या यह जरूरी है कि हम

[श्री ज्वा० प्र० ज्योतिषी]

इस देश के लोगों को इस तरह की छूट दे कि वे स देश की शान्ति और व्यवस्था को भंग कर दें ? उन कल-कारखानों में कठिनाइयां पैदा कर दें, जिन के द्वारा इस देश में उत्पादन हो रहा है । क्या यह जरूरी है कि हम इस देश में ब्लैक-मार्केटिंग और मुनाफाखोरी को चलने दें, जिस के द्वारा इस देश का बहुत स. धन गरीबों से छिन कर दौलतमन्दों की तिजोरियों में जा रहा है ? क्या हम उन तत्वों को पनपने दें जो विदेशी लोगों के साथ सांठ-गांठ कर के इस देश की आजादी और शान्ति तथा व्यवस्था को दिक्कत में डाल देना चाहते हैं ?

मैं समझता हूं कि भारतवर्ष में एक भी ऐसा आदमी नहीं है जो इन सब बातों के संदर्भ में यह कहेगा कि जो कानून हम बनाने वाले हैं वह कानून इस देश के लिए मुफीद नहीं है । मैं आज इस तरह के कानून की जरूरत बहुत ज्यादा महसूस करता हूं । यह हमारे लिए दुख की बात जरूरत है कि हम यहां आज तक ऐसा वातावरण नहीं बना सके जिस में इस तरह के कानून की आवश्यकता न हो । लेकिन स्वर्ग में भी सर्प था और उस से भी आदमियों को पतित होना पड़ा । इस देश में आज भी ऐसे आदमी हैं ऐसे दल हैं ऐसे गलत तत्व, हैं. जो कि कभी किसी जगह और कभी दूसरी जगह साम्प्रदायिकता फैलाते हैं, तोड़-फोड़ की कार्यवाहियां करते हैं, आपस में अनेक किस्म की गलत-फहमियां पैदा करने की कोशिश करते हैं, विस्फोट पैदा करना चाहते हैं । इसलिये मैं बहुत जरूरी समझता हूं कि ऐसे तत्वों का दमन किया जाए । यह बहुत आवश्यक है ।

हमारे लोहिया जी ने कहा कि लाठी आप चलाइये, मजबूती से चलाइये लेकिन नम्रता रखिये । मैं इस चीज में विश्वास करता हूं कि शासन जो होता है उस के अनेक पहलू होते हैं । ला एंड आर्डर कायम रखने वाली जो ताकत होती है, जो शासन होता है, वह मजबूती से चलता है, नर्मी से नहीं चल सकता है । नीति-कारों ने कहा कि वह शासन नष्ट हुआ, वह शासन कभी नहीं चला जिस शासन ने ला एंड आर्डर मेंटेन करने के क्षेत्र में नर्मी बरती ।

यह कहा गया है कि आजादी के ऊपर, वैयक्तिक आजादी के ऊपर यह आक्रमण है, आदमी को इस तरह से जेल में डालना उचित नहीं है । हम भी आजादी के समर्थक हैं, व्यक्ति की आजादी के समर्थक हैं । आजादी की लड़ाई में हम जैसे छोटे मोटे आदमियों ने भी कुछ किया है । हम ने भी आदमी की आजादी को, देश की आजादी को क्या महत्व दिया है, इस को आप खूब अच्छी तरह से जानते हैं । इस को हम ने खूब महत्व दिया है । आप देखें कि सारे देश की आजादी की रक्षा के लिए, इस देश के ४५ करोड़ आदमियों की रक्षा के लिए, वे सुखी हो सकें, वे सम्पन्न हो सकें, गतिशील हो सकें, आगे बढ़ सकें, इस के लिए अगर इधर-उधर-इक्के-दुक्के आदमियों को जेल में बन्द भी करना पड़ता है, तो उस में किसी को आपत्ति नहीं होनी चाहिये । जिन को हम जेल में बन्द भी करते हैं, उन को वहां पर किसी प्रकार का कष्ट भोगना नहीं पड़ता है । उन को सभी प्रकार की सुख सुविधायें वहां पर मुहैया होती है । उन को जेल में पोलिटिकल फिलोसिफी का अध्ययन करने का मौका मिलता है, दर्शन शास्त्र का अध्ययन करने का मौका मिलता है, अपने कार्यों पर चिन्तन करने का मौका मिलता है, जो गलत काम उन्हों ने किया होता है, उस पर उन को पछतावा होना चाहिये । ऐसा करना मैं नहीं समझता हूं कि कोई गलत चीज है । जेल में डाल कर हम किसी को परेशानी में नहीं डालते हैं, किसी को दुःख पहुंचाना नहीं चाहते हैं, ऐसा करते समय हमें भी दुःख होता है, लेकिन मजबूरी में ऐसा करना पड़ता है, मजबूरी में इस तरह का कदम

उठाना पड़ता है । उन को हम सभी प्रकार की सुख-सुविधायें देने का प्रायत्न करते हैं । हमारे मित्रों को जिन को इस पर आपत्ति है, शान्ति से और गम्भीरता से विचार करना चाहिये । जब वे बाहर आते हैं तो उन को मौका देते हैं कि देश में शान्तिपूर्वक वे रहें, अच्छे नागरिकों की तरह से काम करें ।

यह हो सकता है कि इधर-उधर कुछ खामियां रह जाती हों, कुछ गलतियां हो जाती हों, शासन का कोई कर्मचारी नाराज हो कर कोई गलत कदम उठा सकता है । जब तब गलत मालूमात के आधार पर किसी अच्छे आदमी को भी जेल में हो सकता है डाल दिया जाता हो । मगर मैं कहता हूं कि कौन से कानून के अन्तर्गत इस तरह की भूल होने की सम्भावना नहीं होती है । सारी सुविधायें देने के बाद भी, अपील का अधिकार देने के बाद भी कोन सा ऐसा कानून है जिस कानून के अन्तर्गत इस तरह की भूल की सम्भावना न हो । इस तरह की सम्भावनाओं के बावजूद भी हम उन कानूनों को रखे हुए हैं और कानूनों को जारी रखना हम ने मंजूर किया है । जिस कानून की अवधि बढ़ाना अब चाहते हैं इस से कुछ साथियों को दिक्कत हो सकती है । फिर भी मैं समझता हूं कि इस कानून की जरूरत है और बहुत अधिक जरूरत है, बहुत जोरदार जरूरत है । इस वक्त जब कि हम देख रहे हैं कि इधर उधर स्पाई रिंग्ज काम कर रहे हैं, इधर-उधर तोड़-फोड़ की बातें करने वाले लोग आज भी मौजूद हैं, अंडर-ग्राउन्ड कुछ लोग हैं जो कि अपने काम कर रहे हैं, तो मैं यह कहे बगैर नहीं रह सकता हूं कि यह बहुत ही मुफीद कदम है, जो कि उठाया जा रहा है ।

हमारे ऐन्थोनी साहब को शर्म आती है इस तरह के कानूनों से । वह कहते हैं कि वह लज्जित हैं इस बात के लिए कि इस देश में इस तरह का कानून बनाया जा रहा है, उस की आवृत्ति की जा रही है । उन का कहना है कि जो व्यक्तिगत आजादी है, उस को इसके जरिये से खत्म किया जा रहा है । मैं यह महसूस करता हूं कि ४५ करोड़ आदमियों की आजादी कायम रहे, इस के लिये अगर हम दो चार या दस आदमियों की आजादी पर कुछ बंदिशें लगाने पर मजबूर हों तो वह उचित ही होगा । कानून की यही मंशा होती है कि उस के द्वारा समाज के अन्दर, देश के अन्दर ऐसा वातावरण निर्मित किया जाए जिस में जो अच्छे तत्व हैं, जो ठीक तत्व हैं, उन तत्वों को अधिक से अधिक विकास का मौका मिल सके । इस कानून का मंशा किसी पार्टी को दबाने का नहीं है, किसी दल को आगे बढ़ाने का नहीं है । यह दुर्भाग्य की बात है कि जो आदमी जिम्मेदारी के स्थान पर होता है, जो पार्टी जिम्मेदारी के स्थान पर होती है, उस को हर जगह यह कह कर बदनाम करने की कोशिश की जाती है कि वह दूसरी पार्टियों को क्रश करना चाहती है, उन को क्रश करने के लिए इस तरह के कानून लाती है । मैं कहता हूं कि इस कानून के सत्रह वर्ष से लागू होने के बावजूद भी अगर दूसरी पार्टियां पनप सकी हैं, फल फूल सकी हैं, तो कौन सी दलील है जिस के आधार पर यह कहा जा सकता है कि यह कानून दूसरी पार्टियों को दबाने की गर्ज से लाया जा रहा है, बनाया जा रहा है ।

कल हमारी बहन रेणु चक्रवर्ती जी ने कहा कि इस कानून के अन्तर्गत एक कांग्रेसी को भी गिरफ्तार किया गया । यह इस बात का द्योतक है, यह इस बात का खुला सबूत है कि कांग्रेस का एक आदमी अगर कोई गलत काम करता है तो उसको भी गिरफ्तार किया जा सकता है । एक नहीं अगर दस आदमी जो कांग्रेसी हैं, गलत काम करेंगे तो उन दस आदमियों को भी अराजक तत्वों को बढ़ावा देने के आरोप में गिरफ्तर किया जा सकता है । यह कानून किसी दलबन्दी की भावना से बनाया जाने वाला कानून नहीं है । इसका

[श्री ज्वा० प्र० ज्योतिषी]

एक ही मकसद है, कि चूंकि गरीबी और मुफलसी को देश से दूर करना, पिसा हुआ जो हमारा देश है और जो कुछ ही अर्सा हुआ आजाद हुआ है, इस में शान्ति और व्यवस्था रहे, ला एंड आर्डर रहे ताकि इस देश में तरक्की हो सके। इस देश में जो भी तरक्की के कदम उठाये गये हैं, उनको आगे बढ़ाया जा सके, यही इसका उद्देश्य है और मैं इसका हृदय से समर्थन करता हूं।

Shri Krishnapal Singh (Jalesar): Mr. Deputy-Speaker, I confess, I have to dissociate myself from the two previous speakers. On the one hand, my Communist neighbour here vehemently protested against this law. So far as his protest is concerned, we all sympathise with him. But I want him to realise that he and his friends have been the inventors or the originators of such laws against which he is now voicing his protest. Therefore, we cannot be sure if the Communist Party were to come in power they would not frame more drastic laws than what the present government have brought before this House. When the hon. Member of the Congress Party who has just finished his speech was supporting this law, I was wondering whether the hon. Member, although he is a very good astrologer, was fully conversant with the subject on which he was speaking.

Now, coming to the subject in hand, I do not wish to deny the existence of certain lawless and anti-social elements in the country. On the contrary, I am sure that they are on the increase. But, then, the whole question is whether it is necessary to bring in such a measure before the House when we already have the Indian Penal Code, the Defence of India Rules, other legislation like the Goonda Act in different States and other laws by which we can check the lawless and anti-social activities. That is the only question. From that point of view, it is not only superfluous but it is absolutely unnecessary to bring a legislation of this type when we have so many other Acts by which we can control crime.

Then, in the Statement of Objects and Reasons attached to the Bill it is said that the Preventive Detention Act has proved a very good measure for the preservation of law and order.

Now, I wish to question this claim. From what we see in this country, we find that the situation as regards law and order is deteriorating day by day. Ever since this country attained Independence, one has to sorrowfully admit that there has been an increase in crime and lawlessness. The other day, I was reading an article in the *Illustrated Weekly* about Goa and this is what the correspondent who visited Goa recently says:

> "I am told on good authority that one could park one's car without raising the windows and leave in it, in full view, any assortment of articles from cheese tins and liquor bottles to a ladies' handbag. But today it is necessary to lock all the doors lest an urchin round the corner be tempted."

It is only a very short time that we have liberated Goa and this so-called liberation has brought about these conditions. That is only for Goa. What do we find here? I have collected some cuttings from various newspapers as regards the incidence of crime in this country and I wish there was time for me to read some of them. Unfortunately, the English papers do not have sufficient space to devote to this subject. But when one reads the local papers in regional languages, one finds that almost every paper reports five or six murders, dacoities and kidnappings. I have been told that in several villages people sit up all night to guard against attacks from dacoits and lawless elements.

An Hon. Member: Therefore, we want a law.

Shri Krishnapal Singh: I will explain to you what I am saying, which my friend has missed entirely, and it is this, the claim that this law has helped in the maintenance of law and order is not correct. That is what I am trying to make out. We have a sufficient number of laws. It is not the paucity of legislation or laws from which we are suffering. In fact, we have too many. What is wrong with our present conditions is that we cannot administer them properly. That is why we have this trouble. The other reason is that although the present Government has laid a good deal of emphasis on the economic and the material values, it does entirely neglect the moral and spiritual values which were a rich heritage of this country. That is a very unfortunate fact. Besides, it has created through this hasty and ill-conceived measures, economic and political conditions which are now responsible for a number of these lawless and anti-social acts. Therefore, I again repeat that it is not the number of laws which will prevent these activities, but it is the way in which the laws are administered and the manner in which our Government behaves. If they themselves want to rob others of their legitimate rights and freedom, they cannot prevent their subjects from doing it. If they want to perpetrate this crime, they cannot prevent others from perpetrating similar crimes. That is the crux of the whole problem.

Speaking about the increase in crimes, I want to mention this here. I had an occasion to visit my own constituency, my home district Etah and I was told that new lawless elements have now come up. It is a universal fashion amongst criminals these days that they have taken to kidnapping. This is not all. If you go to what used to be a prosperous village, you will find that almost all the houses which used to be a prosperous village, you will find that almost all the houses which inhabited by people who were considered well-to-do, by no means very rich, have all now been deserted. If you enquire the reasons as to why this is happening, you will come to know yourself that these people were in danger of being looted during the day and, therefore, they have migrated to the cities. This is what is happening in the villages. Nobody's life or property is secure.

Another fact which came to my notice was that it is not only the Government tax which people are made to pay. Some of these lawless elements have now the cheek to sit on the State tubewells and extort their own tax. Whenever the operator lets out water into the channel for irrigating somebody's field, these people come and stop it and if a man comes to protest against it, they say, "Well, you pay so much to the Government. You have got to pay to us also if you want water." When he does that, he is allowed to irrigate more of his field than he is entitled to do.

Similarly, I noticed another fact when I visited Madhya Pradesh. There was a contractor who belongs to the ruling Party and who has got a big contract in the forest there. When I enquired from him whether he was quite happy, he said that everything was going on all right but one had to pay double the tax in this part of the country. When I enquired the reason for this, he told me that he had sent some of his men to work in the forest and when they started cutting the trees, some people came—armed, of course—and stopped them from cutting the trees. When they protested against this, the gangsters said, "No. It is all right that you have got the permission from the Government, but you have not got the permission from us." This is what that contractor who is himself a member of the ruling

[Shri Krishnapal Singh]

Party and who belongs to a good family told me and when he paid an equal amount of money to the dacoits, to the lawless elements, he was able to cut wood from the forest, not only the area for which he took a permission but a bigger area. So, that is what happens. This Act or any other Act cannot prevent the increase in crime. What you have to do is that you have to introduce conditions in which crime will not thrive. Otherwise, simply by multiplying laws and enating laws, you cannot control crime in any country.

Another instance of a recent happening which I would like to cite here is this. Rightly or wrongly, Government passed the gur control order placing restrictions on the movement of gur. And what happened? Sir, I live in a district which is adjacent to Rajasthan where the price of gur is very high. As soon as people realised that there were restrictions on the export of gur to Rajasthan, they tried to obtain permits. They failed. When they found that permits would not be given in large numbers, they said 'All right', and then they went to the police, satisfied them and obtained permits from them, although they were illegal. I am told by the peasants on the border villages of Mathura district that there is no gur available there, and every little ounce of gur has been taken or smuggled into Rajasthan. One has only to imagine what methods are employed by these people. They can better be imagined than described.

This is the condition with which we are faced. I would repeat that merely by enacting this law, we shall not be able to check the increase of crime. Another point which has got to be borne in mind when we pass a legislation like the Preventive Detention Act is whether our executive and judiciary are capable of administering these laws properly. We have some eminent lawyers here. Shri Frank Anthony while speaking this morning emphasised on this point. I also say that situated as we are, we cannot expect that these extraordinary powers with which we arm our executive will always be used properly. We know that our judicial system suffers from two or three very grave defects. With all due respect to those who adorn the various Benches, it must be admitted that we do not have a system which is satisfactory from the point of view of the poor man. In the first instance, it is too costly. It must be the experience of everybody that a poor man cannot hope to get justice in the same way as a rich man can. He cannot afford to employ able lawyers such as the rich man can. He cannot pay the court fees and other taxes, and he cannot grease all the palms which it is necessary to do before one can expect justice. Besides, justice is not administered speedily.

We have been talking about the separation of the judiciary from the executive. But have we achieved it? Most of the judicial officers who have been newly appointed are still under the executive head such as the district magistrate. And what is the condition of people who will administer these laws? I think that it is known to the hon. Home Minister and to every other Minister and also to the members of the ruling party that every day, everywhere, there are numerous instances where people are arrested without being guilty.

Even the note circulated by the hon. Minister along with this Bill shows that some people have been detained because they harbour dacoits. That is an instance in which I submit that the law has not been properly used. I say that under the ordinary law one could be punished for harbouring dacoits or any criminals. There was no reason why this law should have been brought into play, but there it was. The other day, a gentleman came from Bah, a dacoit-infested

area on the borders of U.P., Rajasthan and Madhya Pradesh. And what story did he narrate? I think he went to the Home Minister too. He has formed a society to deal with this problem, to try to help the people who have been looted or are in danger of being looted. And what did he say? I think that he submitted a note also, and he said that there was greater danger to the people from the forces of law and order than there was from the dacoits. It is most extraordinary and astounding that over 30,000 armed police have been deployed to control about 125 dacoits in all and the gangs have not been liquidated. It is most extraordinary and most amazing that so many armed police are not able to arrest or to liquidate the gangs that are in operation. What is happening? When a dacoit gang is arrested or a dacoit is shot, we find that he has got weapons which are used by the police. Where did those weapons come from? We find that the dacoits have ammunition which is used by the police. Arms licence holders cannot have that type of weapons. So, where do they obtain them from?

So, if we in this House, in a wave of emotion pass this legislation, it would mean placing the powers in the hands of certain people, in the hands of the executive, in the hands of people who are not worthy of using these extraordinary powers. That is what I have to say. I hope that this House will think twice before passing this measure. There are fears lurking in the minds of some of my hon. friends here, and they have been expressed here also, that probably there may be a time—although I do not share that fear, I am not very anxious to return again and again, yet, there are some people who are really afraid that there may be a time—when these powers may also be used for trying to suppress the Opposition Parties. If that happens, that will be a deathknell to the democratic system in our country.

Shri K. K. Verma (Sultanpur): We have been debating over the continuance of the Preventive Detention Act since yesterday, and many Opposition Members have thrown aspersions on the *bona fides* of Government, and they have dubbed this Bill as a blot on the Constitution and they have treated it as undemocratic, and they have a feeling that the Fundamental Rights that have been safeguarded and allowed to the citizens of India are in danger. Many speakers have also alleged that in no other democratic country in the world there is such a law and it is very shameful that in India we have this Act and are going to continue it for another 3 years. At the outset, I would say that the freedom of individuals or citizens does not mean unlicensed freedom, criminal licence. I do not think the framers of the Constitution or the lovers of democracy or those who pose as the defenders of the fundamental rights of citizens would go to that extent. The father of the nation himself, when asked about civil liberty, said that it does not anyhow mean criminal licence. Therefore, in a country when there are such circumstances that the very basis of law is in jeopardy, when we find that certain people are engaged in subversive activities, when we find that the safety of the country is in danger, as custodians of law, the Government in charge of seeing that law and order is maintained and the safety of the country not endangered, has to have such powers whereby it can safeguard our Constitution, our country and also law and order.

16 hrs.

I would also submit that when we speak of freedom of the individual, the civil liberties of citizens, we must also keep in mind that a few people—maybe about 200 or 300—cannot be given the licence to jeopardise the freedom of millions of people in the country. We have to guard ourselves against that contingency also. When we think of the freedom of a few

[Shri K. K. Verma]

individuals, we should remember the freedom of the millions of this country also.

As regards the contention that in no other democratic country, there is preventive detention, I challenge it. England was quoted. But I think the Member who did so, does not know the present position there.

श्री रामेश्वरानन्द (करनाल) : क्या माननीय सदस्य इस में भी इंग्लैंड की नकल करना चाहते हैं ? जब अंग्रेज यह कानून लाते थे, तो वे उस का विरोध करते थे और कहते थे कि यह प्रजातंत्र का हनन है, किन्तु आज प्रजातंत्र में वे स्वयं ही वही कानून बना रहे हैं ।

Shri K. K. Verma: I am not yielding. Of course, I have no hesitation in acknowledging that in England there is no preventive detention in peacetime. But this principle was recognised there for wartime and it has come to stay since world war one. Regulations have been framed to this effect. So far as the USA is concerned they have also framed such provisions. Similar is the case with Australia, Burma, Brazil and Chile. We have such provisions in these countries. I do not think anybody can dispute that they are democratic countries. They are acknowledged as most advanced countries and old democratic countries, but they have provided for preventive detention.

What is the position in India? It is acknowledged on all hands that our democracy is an infant democracy, we have to protect it so that it may grow strong and develop and there is no danger threatening its existence here. We find on our borders the Chinese threat. It may be that we have not declared a formal war. But can anybody deny that war conditions exist? Unless that threat is disposed of, we are virtually in a state of war. So long as that emergency continues, our Government has every right to take measures for the protection of and defence of our country. If such conditions exist, I do not see why such a legislation should not be on the statute book.

Some speakers who are non-communist admit that there is a threat from the communists, that their activities are nefarious and subversive of law and so long as that potent threat continues, in their very words the continuance of this Act is called for. Shri Masani contended that this Act was originally brought to suppress the dangerous activities of the communists, but he was expressing surprise why it is now continued for another 3 years. When he admits that there is a threat from the communists and goes to the extent of demanding the banning of the communist party, that specific legislation should be brought to crush their activities, I think in his own words he justifies the continuance of this Act. There is no doubt that we have succeeded in curbing to some extent those activities. So far as the communists are concerned, they also admit that there are anti-social elements and their activities have to be curbed. That being the case, both the communist and non-communist speakers have provided in their own ways grounds for the continuance of this Act. The only complaint on their behalf was that this Act has not been used against anti-social elements. I do not think the allegation is justified. Government would also see that it takes action against anti-social elements in proper cases.

When we find that certain people intend to subvert the integrity and security of India, it is right to prevent them from such activities. It should not be taken that this law infringes on their freedom. Why not say that it protects them from engaging in such nefarious activities as to entail great hardship to them and endanger our country. It protects the freedom of the other individuals. There is no reason why we should be ashamed of continuing this Act which

our Constitution has permitted us to enact. Sufficient safeguards have been provided. Some sort of a judicial procedure has also been provided. So it is not left to the vagaries of any officer or minister. Section 3 of the Act lays down that a person who is detained under this Act should be given the grounds of his detention not later than five days from the date of his detention and shall be afforded the earliest opportunity of making a representation. Section 8 provides that the Central Government or the State Government shall wherever necessary constitute one or more advisory boards. We have provided sufficient safeguards. I think there are valid grounds for continuing this Act.

श्री ओंकार लाल बेरवा (कोटा) : उपाध्यक्ष महोदय, कल से अभी तक इस विधेयक पर बहस चल रही है । बहस के दौरान कांग्रेस वालों ने यह कहा कि कम्यूनिस्टों को बन्द कर दो और कम्यूनिस्टों ने कहा कि कांग्रेसियों को बन्द कर दो । इस तरह से बन्द करने की बात चलती रही । बल्कि श्री भगवत झा आजाद ने तो यहां तक कह दिया कि छोटी छोटी पार्टियां तभी संगठित होती हैं जब वे विरोध करने के लिये तैयार होती हैं, उन के पास विरोध करने के अलावा कुछ होता ही नहीं । उन्होंने एक बड़ी अजीब बात कही कि कांग्रेस ने, पता नहीं फतेहपुर गांव कहा गया भरतपुर गांव, वहां गांव को हरा भरा कर दिया और उस में नहरें निकाल दीं । क्या कांग्रेस ने ऐसा कर दिया । वे इस बात को गांवों में ही कह सकते हैं । यहां पर जितने लोग भी आये हैं वे इस बात को जानते हैं कि जो कुछ भी हुआ है वह किसानों के सहारे हुआ है । क्या किसी को यह पता नहीं है अभी तक कि हम ने विदेशों से ८० हजार करोड़ रुपये लिये हुए हैं । आखिर यह किस के बल पर है । यह जनता के बल पर लिया हुआ है, जनता के सहारे लिया हुआ है । यह नहीं है कि सारे का सारा कांग्रेस के सहारे हुआ है । यह भूल है उन लोगों की जो कहते हैं कि कांग्रेस ने ऐसा कर दिया । डिफेन्स आफ इंडिया रूल्स जो बनाये गये हैं उन के अन्दर कौन गिरफ्तार किये गये । आप ने देखा होगा कि राम चन्द्र कोचड़ राजस्थान का, जो डाकुओं से मिल कर डाके डलवाता था वह गिरफ्तार हुआ है । रक्षा कोश की किताबें किन के पास ज्यादा मिलीं । कांग्रेसियों के पास मिलीं । मंत्रियों ने भ्रष्टाचार में भाग लिया, कांग्रेसियों ने भाग लिया लेकिन आरोप लगाया जाता है कि छोटी छोटी पार्टियां विरोध करने के लिये संगठित हो जाती हैं । यह क्या है । अभी जितनी चोरबाजारी हुई चीनी की वह क्या है । चोरबाजारी के अन्दर पहले जो शकर मिलती थी वह १५ आ० में मिलती थी लेकिन जब कंट्रोल हुआ तो वह १६ आ० हो गई । यह ४ आ० बीच में कौन खा गया । जनता की आंखे इस पर थीं कि एक कीलो मिलनी चाहिये, आधा किलो मिलनी चाहिये या पौन कीलो मिलनी चाहिये, लेकिन इस पर नजर किसीकी नहीं गई कि वह १५ आ० से १६ आ० कैसे हो गई । क्या इस टाइम में गन्ने का भाव बढ़ा । गन्ने का भाव तो अभी बढ़ा जब शुगर १ रु० ३० नए पैसे हुई । ब्लैकमार्केटिंग करने वालों पर नजरबन्दी कानून नहीं लगाया जा सकता । मैं जानना चाहता हूं कि उन को गिरफ्तार क्यों नहीं किया गया । गुड़ की की चोरबाजारी करने वालों को गिरफ्तार क्यों नहीं किया गया । दिल्ली के अन्दर कोआपरेटिव सोसायटी ने कोयले में लाखों रुपये कमाये, उन को गिरफ्तार क्यों नहीं किया गया । गिरफ्तार किन को किया गया । तिब्बिया कालेज के छात्रों को, जिन के ऊपर लाठियां चलाई गई । पुराने किले के शरणार्थियों को निकाला गया । पेपरमिल के लोगों को गिरफ्तार नहीं किया गया । जम्मू के अन्दर प्रजा परिषद के मेम्बरों को गिरफ्तार किया गया लेकिन गुंडों का काम किसने किया । नेशनल कांफरेंस ने । और गिरफ्तार किस कानून के मातहत किया गया । इसी नजरबन्दी कानून के तहत । हमारी सरकार आज दो

[श्री ओंकार लाल बेरवा]

घोड़ों पर सवार होना चाहती है । राजस्थान के अन्दर कोटा की एक मिसाल देता हूं । पांच सशस्त्र कमालखां नाम के एक योद्धा हुए हैं । पहले से यह बात चली आ रही है कि वह दरबार की सवारी के आगे आगे चलते थे । इसी प्रकार हमारी सरकार दो शस्त्रों वाला कमालखां बनना चाहती है । उस के पास डिफेन्स आफ इंडिया रूल है जो कि बहुत ही कड़ा रूल है, किसी को हिलने ही नहीं देता । उस के बाद यह नजरबन्दी कानून है ।

इस कानन को लागू करने से क्या होगा कि अगर कोई व्यापारी वर्ग, कोई लेबर वर्ग, किसी तरह की हड़ताल करेगा या किसी तरह का आन्दोलन करेगा, या कोई विरोधी पार्टी किसी तरह का भाषण देती है तो उन को फौरन गिरफ्तार कर लिया जायेगा और कहा जाता है कि वह नजरबन्दी कानून के अन्तर्गत किया गया है । हम ने सोचा था कि इस डिफेन्स आफ इंडिया रूल से या नजरबन्दी कानून से भ्रष्टाचार मिटेगा, लोगों की आमदनियां बढ़ेंगी, लेकिन हुआ क्या । ४० परसेन्ट महंगाई और बढ़ गई और जब तक नरजबन्दी कानून रहेगा, यह संकटकालीन स्थिति रहेगी तब तक यह बढ़ती ही चली जायेगी क्योंकि व्यापारियों को, मिलमालिकों को यह सहारा मिल रहा है कि संकटकालीन स्थिति है इसलिये यह कानून बना ही रहेगा । सब से पहली बात यह है कि यह जो ४० प्रतिशत महंगाई बढ़ी है, वह संकटकालीन स्थिति के कारण बढ़ी है । पहले यह महंगाई नहीं थी। एक तरफ तो हमारी यह सरकार हम से कहती है कि संकटकालीन स्थिति है लेकिन वह खुद क्या करती है । अभी जयपुर के अन्दर ३ नवम्बर से कांग्रेस का अधिवेशन हुआ जिस में १५ लाख रुपया घुंआं की तरह उड़ा दिया गया और २५ तरह की मिठाइयां बनाई गई । क्या यह चीज़ नजरबन्दी कानून के अन्दर नहीं आती है । हमारे प्रधान मंत्री कहते हैं कि बिजली कम जलाओ, शादियों में खर्च कम करो और दूसरी तरफ यह सारे राग रंग होते हैं । यह जितना भी हुआ, १५ लाख रुपया जो खर्च हुआ हमारे देश का वह उस समय हुआ जब कि राजस्थान के बच्चे भूख से तड़प रहे हैं, पानी न मिलने के कारण मर रहे हैं । हमारे ६० हजार मवेशी गांव छोड़ कर बाहर चले गये हैं, कम से कम ३० हजार आदमी घर बार छोड़ कर अपने बच्चों को ले कर दूसरी जगहों में चले गये हैं और हमारी कांग्रेस सरकार उन की छाती के ऊपर अपने अधिवेशन कर रही है जिस में कि १५ लाख रुपया उड़ा दिया गया । जो लोग रोटी मांगते हैं उन को अरेस्ट किया जाता है । इसी तरह से जो भी कोई मांग करता है उस के साथ होता है । हमारे स्वर्णकारों के साथ क्या हुआ । उन के ऊपर डिफेन्स आफ इंडिया रूल्स लगा कर उन की रोजी और रोटी छीनी गई । इसी तरह से अगर कोई पार्टी उन का साथ देती है तो उन को भी जेल के अन्दर ठूंस दिया जाता है । नजरबन्दी कानून की अगर आड़ मिल गई तो जो छोटी छोटी पार्टियां हैं अगर वे उन लोगों को इकट्ठा कर के बोलेंगे, कोई भाषण देंगे तो उन को फौरन गिरफ्तार कर लिया जायेगा । क्या यह नजरबन्दी कानून इन पार्टियों के लिये है । गुंडागर्दी को रोकने के लिये सरकार के पास लम्बे हाथ हैं, उस के पास पुलिस पड़ी है, सी० आई० डी० है अगर वह काम नहीं करती तो यह नजरबन्दी कानून लगाने से क्या हो जायेगा । क्या इस तरह से गुंडागर्दी रुक जायेगी । गुंडागर्दी कभी नहीं रुकेगी । इस कानून के अन्दर आप ने कितने आदमियों को गिरफ्तार किया । यहां पर ४४ या ४५ करोड़ आदमी हैं उन में से अगर आप ने हजार बारह सौ आदमी गिरफ्तार भी कर लिये तो उस से क्या होता है । कम्यूनिस्टों के ऊपर नेहरू जी का हाथ

था, इसलिये वह आगे बढ़ाते गये, रूलिंग पार्टी पर नेहरू जी का हाथ है, इसलिये कुछ नहीं हुआ । अगर इस कानून को सख्ती से पालन करना है तो जितने कम्यूनिस्ट आदमी हैं, जो कि देश विरोधी कार्रवाइयां करते हैं, या दूसरे लोग करते हैं उन के ऊपर इस कानून को लागू किया जाना चाहिये । जनता के ऊपर इस नजरबन्दी कानून की धाराओं को लागू नहीं किया जाना चाहिये जिस में कि वे कुचले जायें । इसलिये मेरा निवेदन है कि इस कानून को रखने की कोई जरूरत नहीं है क्योंकि अगर सरकार परवाह नहीं करती है और इसी तरह से रेजोल्यूशन की बात करती है तो यह कानून बेकार जनता पर थोपा जाता है । मेरा निवेदन है कि इस बिल को जल्द से जल्द उठा लिया जाय । जब तक यह कानून रहेगा, तब तक भाव बढ़ाते रहेंगे, और जो ४० पर सेंट महंगाई हो गयी है वह घटेगी नहीं । जब तक यह संकटकालीन स्थिति रहेगी तब तक भाव बढ़ते रहेंगे ।

Shri Jaipal Singh (Ranchi West): Mr. Deuty-Speaker, Sir, the hon. Members who have been in Parliament for many years will recall that I have always opposed the preventive detention measures. I have been consistent in my attitude, and my attitude has been—not that I have been unware of certain difficult situations of an emergency and the like—that the ordinary laws of the land were adequate. Personally, I would never deny any liberty. I see no ruling future at all from any of my hon. friends here, and whichever ruling party is there, it should have powers for the defence of the realm. To me, it is purposeless, it is meaningless, it is futile to argue by taking instances of other countries. We are a democracy, but it does not mean that democracy as it is functioning in this country is the same democracy as it functions in other countries. The other countries have mature democracies. We are an infant democracy, and we have yet to mature. So, it ill befits us to quote other countries. The question is, is there or is there not any emergency? If the Defence of India Rules have been brought in, what is the necessity of the Preventive Detention Act? Why prolong its life? Why not have it by itself? Why have the Defence of India Rules in addition? I would like to dissociate myself with every Member either on this side or anywhere else who has been accusing the Government of having this as the instrument solely for suppressing the Opposition, big or small. I have been in the Opposition long enough. All that I can say is this is a very cheap charge against Government. The only way Government can destroy this attack is to see that, hereafter, only the Congressmen will be detained under the Preventive Detention Act! It would be a very, very good measure, because there are enough people in the ruling party, I think, who would benefit by this measure. I feel that placed as we are, the continuance of this Act is still necessary.

One of my hon. friends earlier was talking about the rich and the poor: the rich man could employ lawyers to protect himself, but the poor man could not. If that is the case, I think he should have supported the continuance of this Bill, because here is a Bill where really the question of the rich and the poor does not come in. It is there. My main argument for supporting this is the question of immanent emergency. My very, very dear friends like Shri Masani and others think that the emergency has disappeared. As far as the thinking of the ruling party is concerned, their activities are concerned—I think I am prepared to agree with him—they are not aware of the emergency. They have failed to take advantage of the emergency. The emergency was there for them, for the country to mobilise itself for a few months, but after that, the ruling party, our rulers over there, have gone off to sleep. But the emergency is very much there. Make no mistake about it. Therefore, I would submit that we should continue this, because

[Shri Jaipal Singh]

much as I dislike it, and which I always opposed—the prolonging of the life or longevity of the Preventive Detention Act—I do feel that facts are there, staring us nakedly. It should be on the statute because we never know when we shall need it. It is not a question whether we need it to be used against the Opposition. I do not think the question of using it against the Opposition arises at all as far as I am concerned. They have been harping on that point, but I am not convinced.

I have myself been in the Opposition long enough and I know it is just not true. But the question is, for whom or against whom is this Preventive Detention Act used? For what purpose? Is it for the defence of the realm, for the security of the State, or is it merely against the anti-social elements so called? I think the Home Minister and his colleagues in the States have to make up their minds on this. They have not made up their minds. I do not know what they are doing. That is my feeling.

We were told times without number about the separation of the executive from the judiciary. That is where the mischief began. There is no morality for the Preventive Detention Act to continue so long as you have the executive and the judiciary in the same hands. That is where the mischief comes in. The moment you have the executive separated, divorced from the judiciary, then the Preventive Detention Act cannot be objected to by anybody. It is an extraordinary thing that in my own State of Bihar, where in the hill areas, there is a very, very strong Opposition to the Congress . . .

An Hon. Member: That is not correct.

Shri Jaipal Singh: I would like to meet him in the hill areas just to demonstrate to him as to whether he is right or I am right. Everywhere else, the judiciary has been separated from the executive, but not in the hill areas where there has been this persistent opposition.

An Hon. Member: Punjab.

Shri Jaipal Singh: I do not know Punjab to talk about it. But I am somewhat suspicious about this sort of thing. Why, when we got an assurance on the floor of this House, is this not happening—namely, the separation of the judiciary from the executive? You cannot be the prosecutor as well as the judge. That is what is happening now. The Preventive Detention Act is a denial of justice if you have both these authorities in the same hands.

I do not want to say anything further. I do feel that the bigger issues are there: that the emergency, whether it is on the surface or not, is very much there. I do feel strongly that there is very good ground for this Act to continue.

Dr. M. S. Aney (Nagpur): Mr. Deputy-Speaker, Sir, I entirely agree with my hon. friend Shri Jaipal Singh with regard to the necessity and the use of this measure. I have been embarrassed and have felt sorry when a measure of this type is put on the statute-book, because the history of the Congress is that it has been consistently opposing all measures that go to curtail the liberty of the subject and liberty of action, and liberty of the opposition. In fact, the entire struggle for freedom by the Congress has been based on securing liberty. The Congress has bitterly fought against the Rowlatt Act, and ultimately the Jallianwala Bagh incident took place. It was then that the demonstrations against the Government policy became bitter and Mahatma Gandhi joined issue with the Government. He doubted the bona fides of the British on account of the attitude they took dealing with the questions arising out of the inquiry into tragedy

of Jallianwala Bagh. Thus, the repeal of the repressive measures has been the strongest point in the Congress plank all along before we gained independence.

When the Congressmen came into the Council in 1924 for the first time, from that day up to 1947 you will find that several resolutions were moved by the Congressmen particularly to repeal all the repressive measures. My late friend, than whom a greater parliamentarian I have not yet seen, Shri Satyamurthi, moved a Bill for the repeal of all repression laws and the debate went on for several days. It is still ringing in the ears of those who have heard him. That was the attitude of the Congress. People thought that if Congress became the governing party, the first thing they would do would be to do away with all those measures. But what they actually find is for one reason or other, instead of minimising the number of repressive measures, they are adding to the catalogue some new measures. That is the reason why people fail to understand whether the Congress is following the principles which they advocated in pre-independence days. That is why people feel very bitter.

But one fact is also there. The Congress is no longer a party in opposition, as it was then. It is now a party in power and it has to look at the things from two points of view, with a view not only to give good Government to the people, but also to see that life and property of the people and the integrity of the nation are protected. Who can deny that one year before, when we were faced with the terrible calamity of Chinese aggression, we in this House realised the danger and passed a resolution? The Chinese aggression at once aroused in the people a sense of solidarity and the necessity of standing as one man in order to expel the aggressor. It was at that time that the Defence of India Act was promulgated and the President also issued all those rules.

Now the question is, if we realised the danger and gave our consent to the passing of all those measures and accepted the situation created by these laws which were passed by the House, do we say that that emergency has gone? It is true the way in which the Government is behaving many times shows that they are keen about many other things more than those things which really give them the necessary strength and power to fight the Chinese aggression. You can blame them for that. But we find that every day questions are being put in this House by those very friends, who have opposed this particular measure, about the activities of the Chinese and Pakistani people. They go to show that they are preparing for more aggressive steps to be taken. If that is the situation, there is one duty that we have to do. Whether the Government is right or wrong, it is our duty to see that they must do the right thing. If they do not do it, you can blame them. But because they are committing mistakes, because they are taking a lukewarm attitude, we should not forget our duty.

For this reason, as a loyal citizen of India, I have taken the oath to be loyal to the Constitution. It is the duty of every Indian to support this measure which is intended to uphold and strengthen the hands of the Government to tide over the emergency. With these words, I give my wholehearted support to this measure. At the same time, I want to tell the Government that they must take action with a view to create the confidence in the minds of the people that they are doing everything to vacate the Chinese aggression.

Shri Muthiah (Tirunelveli): Sir, I extend my support to the Bill before the House, namely, the Preventive Detention (Amendment) Bill, which seeks extension for three years. There is nothing in the Preventive Detention Act of which people who are loyal and law-abiding should be afraid. The Act is intended only for disloyal peo-

[Shri Muthiah]

ple, who are spies, who are anti-national and anti-social, who indulge in all sorts of subversive activities. So, a person who is really loyal to the country, who is patriotic and law-abiding need not fear the Act as it is.

Some members of the opposition say that this Act is intended against the opposition parties. I may tell them that the Government has no intention to suppress the opposition parties. So far the Government has scrupulously avoided suppressing the opposition political parties. This Preventive Detention Act was in use in India, in U.K. and in U.S.A. during the two world wars and conditions have justified the continuation of this Act. Even in such a highly advanced and democratic country as USA, circumstances justified the passing of the Internal Security Act in 1950 and the Act is still in force. The Preventive Detention Act is intended to ensure the defence and security of the country and to ensure the maintenance of law and order and to maintain essential supplies and services for the community throughout the country.

Let me say that the circumstances that prevail today in the country justify the extension of the Act. The circumstances today have not improved. They are still the same as what existed in 1950 when this Act was passed first. Even today there are so many anti-national, anti-social, separatist and subversive elements in the country and they are very active. It is the duty of responsible Government to see that such subversive, separatist, anti-national an danti-social elements are properly dealt with. The Preventive Detention Act is meant for quick action and immediate removal of possible instigators from the scene of possible strife. The ordinary criminal laws of the land are not adequate to deal with such difficult and dangerous situations, because to the ordinary criminal laws of the land, people who are suspected strongly cannot be dealt with. It is only by this Preventive Detention Act that people who are strangely suspected of anti-national, subversive and anti-social activities can be dealt with. This Act is necessary to ensure social stability and individual freedom. It is absolutely necessary to curb and restrict the anarchical freedom of a few people in order to ensure the freedom and liberty of a vast majority of the people. Professor David Bayley in *"Preventive Detention in India"* has ably substantiated the argument that preventive detention, as it prevails in India today, is in perfect conformity with sound democratic traditions.

Some hon. Members of the opposition say that the Preventive Detention Act is unconstitutional. Let them remember that in the Constitution itself there is one article, article 22, which provides for preventive detention. The framers of the Constitution found it necessary to make provision for preventive detention because at that time there were so many anti-national, anti-social, separatist and subversive elements. The members of the Constituent Assembly found it imperative to incorporate article 22 in the Constitution to deal with such dangerous situations.

There are many reasons why we have to support this Act. Firstly, the interests of the society have to be protected as against the interests of a small number of undesirable and anarchical elements. Secondly, the Act is primarily directed against terrorist and violent activities and the Government, as I said earlier, has the primary responsibility of maintaining law and order in the country and protecting all loyal and law-abiding citizens from such anarchical elements. Then, the Act has a deterrent effect on provocateurs, instigators, dacoits, blackmarketeers, goondas, spies and other anti-national and anti-social elements. We have to remember that the state of emergency is not a permanent phase. It may be terminated sooner or later and at such a time the powers under the Preventive Detention Act

have to be kept in reserve for timely application.

Some people are unnecessarily afraid of this Act. They should bear in mind that there are sufficient safeguards in the Preventive Detention Act as well as in the Constitution to protect the detained people and to prevent arbitrary action on the part of the Government. The various safeguards are: that no one can be detained for more than three months without the approval of the Advisory Board, that the grounds of detention have to be communicated within five days of the date of detention and that the detenu should be given an opportunity to make a representation against such an order. Then, every case of detention has to be referred to the Advisory Board within 30 days of the date of detention and the Board has to enquire and report within 70 days of the date of detention. The Government is bound to release the detenu forthwith if the Board decides in favour of release. Further, the detenue is empowered to move the High Court and the Supreme Court for a writ of *Habeas Corpus*. *All* these safeguards are there and so people need not be unnecessarily afraid of the Preventive Detention Act.

The figures of detenus as given in the statistical information show how the Government has been very cautious and restrained in dealing with anti-national elements. The average number of detenus in recent years is only 200 to 300. The smallness of the figure shows the great restraint exercised by the Government. If we look at the figures, we find that the detentions are mainly for dealing with anti-social and anti-national elements and the goondas. The largest number of detenus are goondas, and goondaism today is on the increase in large cities like Bombay and Calcutta. It has become a menace and it has to be dealt with. We all know that the goondas cannot be dealt with by the ordinary laws of the land, because, people are mortally afraid of the goondas and very few people come forward to give evidence against the goondas. Therefore, Government should have special powers, powers that are enshrined in the Preventive Detention Act, to deal with such goondas. The Preventive Detention Act is the only check against goondaism. For these reasons, I support this Bill.

श्री शिव नारायण (बांसी) : उपाध्यक्ष महोदय, सारी की सारी अपोजीशन गायब है । यह इस बात का सबूत है कि गवर्नमेंट ने बहुत ही सुन्दर कानून इस सदन के सामने पेश किया है । हमारे लोहिया साहब गायब हैं । श्रीमती रेणु चक्रवर्ती जी गायब हैं । उनको कोई परवाह नहीं है । सारी कम्युनिस्ट पार्टी क्विट कर गई है । एक दो माननीय सदस्य ही बैठे हुए हैं । इसका साफ मतलब यह है कि यह कानून बड़ा ही सुन्दर है, ठीक है, अच्छा है ।

यह कहा गया है कि यह काला कानून है । मैं कहता हूं कि अगर यह काला कानून है तो इस देश में इस कानून से भी ज्यादा काले लोग हैं, जिनके दिल काले हैं, जो देश के प्रति वफ़ादार नहीं हैं । मैं होम मिनिस्टर सरदार पटेल की प्रशंसा करता हूं जिन्होंने इस कानून को हाउस में पेश किया था । उन्होंने इसलिए इसको पेश किया था कि इस मुल्क में कम्युनिज्म का ढिंढोरा पीटने वाले ऐसे तत्व मौजूद हैं जो कि सेवोटेज करना चाहते हैं । मैं तो कहूंगा कि गवर्नमेंट की स्लैकनेस की वजह से ही ऐसी बातें होती हैं । आज लोग तो पिस रहे हैं लेकिन प्रो-पेकिंग वाले मौज कर रहे हैं । हमें गालियां देते हैं । मैं तो कहूंगा कि यह गवर्नमेंट की भलमनसाहत है कि उनको वह मौका दिए हुए है, उनको खुली छूट दिये हुए है । वे खुले तौर पर घूमते फिरते हैं और हिन्दुस्तान के खिलाफ, और गवर्नमेंट के खिलाफ एजेंटी करते फिरते हैं, बाहर दुश्मनों की मदद करते हैं । इससे बड़ी लीनियेंसी गवर्नमेंट की और क्या

[श्री शिव नारायण]

हो सकती है कि वह उनको टालरेट कर रही है। मैं अपोजीशन वालों से पूछता हूं कि वे इसका जवाब दें अगर उनमें दम है तो। कामत साहब बैठे हुए हैं, वह आई० सी० एस० हैं, विद्वान हैं, बतलायें कि क्या यह सही नहीं है कि आज मुल्क में बोलना कठिन हो गया है, इस हाउस के अन्दर भी मैं तो कहूंगा कि इसकी जरूरत है। जब स्पीकर साहब चेयर में बैठते हैं तो दर्जनों खड़े हो जाते हैं, मनमाना बोलना शुरू कर देते हैं, डिसिप्लिन का सब से वैस्ट नमूना इस हाउस में देखा जा सकता है। यह सुप्रीम बाडी है इस देश की। यहां का ये डिसिप्लिन बिगाड़ा करते हैं, ला एंड आर्डर मेंटेन नहीं करते हैं। जब यहां यह हाल है तो बाहर क्या हालत हो सकती है, इसका अन्दाजा आप लगा लें। मोटरों में चलते समय, ट्रेंज में सफर करते समय गवर्नमेंट को बड़ी गालियां दी जाती हैं, मनमाने ढंग से दी जाती हैं, कोई रुकावट नहीं है, कोई डिसिप्लिन नहीं है।

मैं कहना चाहता हूं कि केवल डिसिप्लिन मेंटेन करने के लिए हम यह कानून लाए हैं। इससे हम अपने आफिसरों के हाथ मजबूत करना चाहते हैं। हमारी बहन रेणु चक्रवर्ती जी ने अमरीकी प्रेजीडेन्ट कैनेडी को कोट किया है। वहां का कोटेशन दिया है। मैं कहना चाहता हूं कि जो अत्याचार हुआ है, जो जुल्म हुआ है, वह जुल्म और सितम इस हाउस में रिपीट करने की क्या जरूरत है? शर्म की बात है अगर हम उसकी रिपीट करें। इसका रिपीटीशन न यहां होना चाहिये और न बाहर। इसी लिए इस कानून की जरूरत पेश आई है ताकि वक्त जरूरत हमारे अफसर इसका इस्तेमाल कर सकें बजाय इसके कि इसको लैप्स होने दें और फिर दुबारा इसको पास करवायें। इसको बनाये रखना बड़ा जरूरी है। सब को प्रोटेक्शन दिया गया है, सब मौज करते हैं डी० आई० आर० है, तथा दूसरे कानून हैं लेकिन हम उनको अमल में नहीं लाये हैं। मैं होम मिनिस्टर साहब से दरख्वास्त करता हूं और यह मेरी उनसे शिकायत है कि क्या वजह है कि गांवों में आज जीना दूभर हो गया है, क्या वजह है कि आज वहां गुण्डों का राज है, ब्लैकमार्किटीयर्ज से, चोरों से, बदमाशों से डर है? क्या वह इनका दमन नहीं कर सकते हैं और अगर कर सकते हैं तो क्यों नहीं करते हैं। मैं चाहता हूं कि वह इस कानून को युटिलाइज करें और सही तौर पर इस्तेमाल करें।

साम, दाम, दण्ड, भेद, चार प्रकार की राजनीति होती है। अगर उसमें कोई आप ढील करेंगे, कोई रियायत करेंगे तो इसके नतीजे अच्छे नहीं निकल सकते हैं? क्या शासन को अपना काम नहीं करना है? मैं कहता हूं कि आप सपेरों को दूध मत पिलाइये। ये आपको डस खायेंगे एक दिन। कम्युनिस्ट पार्टी वाले भाई घूमते फिरते हैं, खड़े हो कर हमको उपदेश देते फिरते हैं, ये अपने कारखानों को देखें। इस मुल्क का इतिहास क्या बताता है। १९४२ और १९६२ के इतिहास को आप देखें। इनके नक्शे को आप देखें। १९४२ में तो इन्होंने कहा था पीपल्ज वार चल रही है, अंग्रेजों के खिलाफ बगावत मत करो और १९६२ में इन्होंने चीन का भारत पर हमला करवा दिया। ये मुल्क के बड़े खैरख्वाह बनते हैं। ये लोग बड़े खुशकिस्मत हैं, मैं तो यह कहूंगा।

कुछ लोग कह देते हैं कि जवाहरलाल का वरद हस्त इनके ऊपर है। ऐसा त्यागी तपस्वी नेता, मैं समझता हूं, मिलना मुश्किल है। आज इनको रिप्लेस करने वाला कोई नहीं है। कम्युनिस्टों से मैं कहना चाहता हूं कि होश में आओ, देश का कल्याण किस में है इसको सोचो, देश के साथ मखौल मत करो, गद्दारी मत करो। घर में गाली दे दीजिये। लेकिन जो देश का विरोधी है, जो देश के

साथ विश्वासघात करता है, हमारे देश से सन्देश उस पार पहुंचाता है, उस से बड़ा गद्दार दुनिया में कोई नहीं । आज हम उसे माफ नहीं कर सकते और मैं होम मिनिस्टर से कहूंगा कि अगर उन को वे विचरने देते हैं तो वे भी उस क्राइम से बरी नहीं हो सकते । मैं अपने होम मिनिस्टर को धन्यवाद दूंगा । इस से बड़ी शानदार होम मिनिस्ट्री किस ने की है जिस ने एलान किया हो कि दो वर्षों के अन्दर इस मुल्क से हम करप्शन को वाइप आउट कर देंगे वर्ना गवर्नमेंट और पोलिटिक्स को छोड़ कर चले जायेंगे । इस से ज्यादा एश्योरेंस और कौन दे सकता है जोकि हमारे होम मिनिस्टर ने दिया । लोहिया साहब भाग गये लेक्चर दे कर, बैठे नहीं । डा० राम मनोहर लोहिया हमारे पड़ोसी हैं । यह देखने के लिए बैठ नहीं कि शिव नारायण क्या कहेगा । मैं कहता हूं कि हमारा होम मिनिस्टर दुबला पतला जरूर है, लेकिन लौह-पुरु है । उस ने एलान किया है इस हाउस में कि अगर वह दो वर्ष के अन्दर करप्शन नहीं मिटा देगा तो पालिटिक्स से हट जायेगा । अगर हम उस को ऐसा कानून बना कर नहीं देंगे तो करप्शन कैसे वाइप आऊट होगा ।

मैं कहता हूं कि ३२३ का जो अधिकार दिया गया है थानेदारों को वह उस पर अमल नहीं करते । मैं शिकायत करता हूं होम मिनिस्टर से कि जो आप के थानेदार हैं, जो आप की पुलिस है वह ठीक मानों में आप के कानून को इस्तेमाल नहीं कर रही है । **वे आर नाट कोआपरेटिंग विद दि गवर्नमेंट** । यह मेरी शिकायत है आप इस को नोट करें । इसलिए मैं चाहता हूं कि जो कानून आप ने बनाया है उस पर सही सही अमल किया जाये ।

हमारे जनसंघ के नेता ने बड़ा रंग चढ़ाया । मैं पूछना चाहता हूं कि काश्मीर में उन्होंने क्या किया । इधर तो चीन का हमला हो रहा है और उधर वह लोग हड़ताल और बगावत करा रहे हैं । यह तो हमारी देशभक्ति का नमूना है उन लोगों का जो भारतीय संस्कृति का नारा लगाते हैं और धर्म का उपदेश देते हैं । यह हालत है । वह कहते हैं कि ब्लैक हो रही है, चोरी हो रही है । इस से ज्यादा ब्लैकमार्केटिंग आप क्या करेंगे कि जब मुल्क के ऊपर आफत है तो जनसंघ काश्मीर के अन्दर नारा लगा रहा है हमारे खिलाफ, बगावत करा रहा है और हमारे दुश्मनों को मौका दे रहा है, सी० आई० डी० का काम कर रहा है । देशद्रोह जो लोग कर रहे हैं वे अब भी विचरते हैं और इस मुल्क के अन्दर रह कर पाकिस्तान की मदद करते हैं । ओफ्फोह, हमारे मित्र मसानी साहब नहीं बैठे हैं । कितना बढ़िया वकालत उन्हों ने शेख अब्दुल्ला की की । उन से बड़ा ट्रेटर कौन हो सकता है । मैं पूछना चाहता हूं कि इस कानून को आप ने उन के ऊपर लागू क्यों नहीं किया । जिस पर मुकदमा चल रहा हो उस की वकालत इस हाउस में की जाये और हमें गालियां दी जायें ।

एक माननीय सदस्य : उन की वकालत नहीं की ।

श्री शिव नारायण : उन्हों ने जिक्र किया । उस का जिक्र करना ही जुर्म है । मैं उस को जुर्म समझता हूं ।

ऐन्थनी साहब हमारे यहां के बड़े पढ़े लिखे मेम्बर हैं । मैं उन का आदर करता हूं, इज्जत करता हूं । बहुत बड़े वकील हैं, रिस्पेक्टफुल वकील हैं । उन्होंने कहा कि हमारी गवर्नमेंट अविश्वसनीय है, सारे अफसर बेईमान हैं, कोई ईमान्दार नहीं है । सारी ईमान्दारी का ठेका उन के ऊपर है । मुझे क्षमा किया जाये, यहां बड़े बड़े विद्वान् बैठे हुए हैं । मैं एक मकूला कहना चाहता हूं जिस में सिकन्दर और हिटलर तथा मुसोलिनी सब फेल हुए हैं । दुविधा में डेढ़ अकल मानी गई है । हम समझते हैं कि एक अकल

[श्री शिव नारायण]

हमारे पास है और आधी में सारी दुनिया है । उसी में वह फेल हुए । ऐन्थनी साहब **अटर फेल्योर** हैं, उन की बुद्धि का दिवाला पिट गया जो इस बात को कहते हैं कि सब बेईमान हैं । हमारे अफसरान ईमान्दार हैं, लीडर भी ईमान्दार हैं, अपोजीशन के लोग भी ईमान्दार हैं, हर जगह ईमान्दार हैं, लेकिन कम हैं । इस देश के अन्दर हरिश्चन्द्र कम हैं । कामत साहब बड़े विद्वान् आदमी हैं, डित आदमी हैं, मैं उन की रिस्पेक्ट करता हूं । हर पार्टी के अन्दर अच्छे लोग है लेकिन कम हैं । **आल दि पार्टीज** ने इस प्रिंसिपल से एग्री किया, कम्युनिस्ट ने स्वतंत्र से कहा, स्वतंत्र ने कम्युनिस्ट से कहा और सोशलिस्ट पार्टी ने कम्युनिस्ट से कहा, पी० एस० पी० ने भी कहा और आल रा ड इस प्रिंसिपल से एग्री किया । होम मिनिस्टर को डिमान्ड करना चाहिये कि अपोजीशन ने क्षमा कर दिया, विरोध नहीं किया । समर्थन करने का एक यह भी नमना है कि वक्ता लोग बोल कर चले गये, लेक्चर झाड़ कर चले गये । हम ने जिम्मेदारी ओढ़ी इस देश की, इस देश के शासन को संचालित करने की, इस को ठीक ढंग से चलाने की । मैं होम मिनिस्टर को उन के एश्योरेंस के लिये धन्यवाद देता हूं और आशा करता हूं कि सारे मुल्क से करप्शन वाइप आउट हो जायेगा और नन्दा जी का नाम तिहास में अमर हो जायेगा ।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, जो प्रिवेंटिव डिटेंशन ऐक्ट है उसको एक्स्टेंड करने की जरुरत ही न होती अगर सरकार ने अपना फर्ज पूरा किया होता । माननीय गुलजारी लाल नन्दा ने ऐलान किया कि दो साल में वह मिटा देंगे भृष्टाचार को, लेकिन वे इस बात को भूल जाते हैं कि **जो ढांचा आज है, जो सो काल्ड सोशलिस्टिक पेटर्न आफ स्टेट** है, उस में करप्शन नहीं मिट सकता है । आज यू० पी० के अन्दर दस इजार मुलाजिम ऐसे हैं जिन को माननीय गुलजारी लाल नन्दा की सरकार सिर्फ ५ रुपया माहवार देती है, और वह तनख्वाह ५ रुपये माहवार पुलिस के एक चौकीदार की है । जब एक आदमी को ५ रुपये माहवार तन्ख्वाह मिलती है तो वह किस तरह से इमानदार हो सकता है । संसार में इमानदारी और सात्विकता दो वजहों से आती है । एक तो हमारी दीनयात की तालीम है, धर्म की शिक्षा है, मारल ट्रेनिंग है और दूसरे यह कि लोगों के पास खाना पीना हो । जिस शख्स को आप ५ रुपया महावार पर खरीदते हैं वह हर्गिज हर्गिज ईमानदार नहीं रह सकता । यही नहीं, दूसरी तरफ जो ब्लैक करते हैं, जो लाखों रुपये रोज कमाते हैं, जिन्होंने सोने की स्मगलिंग में बैठ कर कई कई लाख रुपये रोजाना कमाये हैं उन को कोई सजा नहीं ी गई । न उन को कोड़े मारे न बेंत लगाये और न उन का काला मुंह करके गधे पर बिठला कर बाजार में निकाला गया । इस तरह से आप कैसे भ्रष्टाचार और ब्लैक मार्केटिंग को रोक सकते हैं । अगर प्रिवेंटिव डिटेंशन ऐक्ट लागू हुआ तो यह सरकार की कमजोरी है । एक तरफ तो वह कहती है कि सारे देश में प्रेम की गंगा बह गई है, सारा देश एक लाइन में आ गया है, सारा देश एक बोली बोलने के लिए तैयार हो गया है, और दूसरी तरफ इस तरह के ऐक्ट की जरूरत हुई । वह सरकार की कमजोरी है । तीनों गवर्नमेंटों की रिपोट है, मध्य प्रदेश, उत्तर प्रदेश और राजस्थान की कि सारे ग्वालियर, मोरेना और भिंड के इलाके में १५७ डकैत पड़े हुए हैं । तीनों इलाकों के डाकुओं को क्रश करने के लिए २५ हजार पुलिस वहां मौजूद है यानी पी० ए० सी०, पुलिस और बकाय होम डिपार्टमेंट । १५७ डाकू काबू में नहीं आ रहे हैं और २५ हजार पुलिस बेकार

हो रही है। इतनी अशक्त, इतनी निर्बल, इतनी दुर्बल सरकार किसी तरह से ब्लैक मार्केटिंग और भ्रष्टाचार को, करप्शन को दूर नहीं कर सकती।

यह सरकार आज इस ऐक्ट के एक्स्टेंशन की इजाजत क्यों लेती है। इसलिये कि वह इस बात को जानती है कि वह पास करा लेगी, और इस बात को भी जानती है कि हमारी मर्जी के बगैर भी वह पास करा लेगी क्योंकि उन की डिक्टेटरशिप चलती है। किसी स्वतन्त्र देश में, डिमाक्रेटिक कंट्री में ऐसा नहीं होता कि इल्जाम लगाने वाला वही हो, और सजा देने वाला भी वही हो। किसी भी जम्हूरिया मूल्क में ऐसा नहीं होता कि वही शख्स इल्जाम लगाये और वही शख्स सजा दे। इस तरह से देश का इत्मीमान खत्म हो जायेगा, हिन्दुस्तान के अन्दर किसी तरह का विश्वास बाकी नहीं रहेगा। अगर कोई पार्टी ऐसी है जो गद्दारी करती है तो उसे बैन कीजियेगा, अनलाफुल करार दीजियेगा, इल्लीगल कीजियेगा, लाकानूनियत के मातहत उसे लीजियेगा। अंग्रेजों की यह चाल थी कि वह चाहते थे कि हिन्दुस्तानी काबल नहीं हैं। आज कांग्रेस की भी यह चाल है कि वह कहती है कि ताजीरात हिन्द है उस से काम नहीं चलता है। इस वक्त जो आप के डिफेन्स आफ इंडिया रूल्स हैं उनके मातहत इतने अख्त्यार पुलिस और कलेक्टर के पास हैं फिर भी नया ऐक्ट बनाया जा रहा है। मैं जानना चाहता हूं कि इस की जरूरत किस लिये हुई। यह मेरी समझ में नहीं आता है। यह रूल्स चोरों के लिए, डाकुओं के लिये नहीं, ब्लैक मार्केटिंग करने वालों के लिए नहीं। यह किन के लिए है। उन पी० एस० पी० के बहादुर साथियों के लिये जिन्होंने अन्याय और अत्याचार के खिलाफ उन से लोहा लिया और गाजियाबाद में, यू० पी० के बार्डर को पार कर के दिल्ली आना चाहते थे। जो किसान कल गेहूं ५५ रु० मन खरीदता था, ६० रु० मन खरीदता था, जिस किसान के घर में गुड़ आया है। जिस वक्त किसान उस गुड़ को खरीदने गया था उस वक्त वह उस गुड़ को ५५ रु० मन में खरीद कर लाया था लेकिन जब किसान के घर में गुड़ आया तो उस गूड़ की कीमत २० रु०, २२ रु० मन कर दी। इस अत्याचार और अन्याय के खिलाफ अगर पी० एस० पी० के बहादुर साथी खड़े होते हैं तो उन्हें डी० आई० आर० के मातहत गिरफ्तार किया जाता है। यह कानून चोरों के लिए नहीं, डकैतों के लिए नहीं, ब्लैकमार्केटिंग करने वालों के लिए नहीं बल्कि पोलिटिकल पार्टिय का, मुखालिफ पार्टियों का दमन करने के लिए लाया गया है।

मैं आप के द्वारा हाउस से अनुरोध करता हूं कि वह सरकार से कहे कि इस कानून को वापस ले लिया जाये।

Mr. Deputy-Speaker: The hon. Minister will reply tomorrow.

---

17 hrs.

LODI HOUSE HOSTEL*

Mr. Deputy-Speaker: We shall now take up the half-an-hour discussion.

Shri Hari Vishnu Kamath (Hoshangabad): It is my painful duty this afternoon to invite your attention and the attention of the House and the attention of the hon. Minister of Works, Housing and Rehabilitation to that shabby, ill-designed monstrosity of a hostel called the Lodi House Hostel which has unfortunately attracted unfavourable notice in many of the important daily newspapers of the capital. I have no hesitation in saying that whoever designed the living

*Half-an-hour discussion.